Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Meeting No. 15/82-ALC4/2018 dated 22.03.2019 (actually held on 15.05.2019) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Consultant, Technical Expert Pharmaceuticals
(iii) Consultant, Technical Expert Chemicals

MEETING NUMBER : 15/82-ALC4/2018 **MEETING DATE** :22.03.2019
(actually held on 15.05.2019)

ONLINE CASES
(FROM 501 TO 1082 CASES)

501

Case No.:1/15/82-ALC4/2018	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01458/AM19/	RLA File :03/95/040/00457/AM19/	Lic.No/Date:0310822976 10.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PPPBP or 2-Phenyl-3,3-bis(4-hydroxyphenyl) Phthalimide Purity Minimum 99.90%	1 kg	1	Phenol Clear Colourless Liquid	1.145 kg
		2	Aniline Clear Colourless Liquid	0.596 kg
		3	Zinc Chloride Anhydrous White Crystalline Powder	0.104 kg
		4	Activated Carbon Black Fine Powder	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

502	**Case No.:33/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01490/AM19/	RLA File :09/24/040/00202/AM19/	Lic.No/Date:0910066560 10.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 04/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Rifaximin	1 kg	1	Rifamycin S	1.52 kg

RA may take appropriate action as per the decision of Norms Committee.

503	**Case No.:462/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01919/AM19/	RLA File :09/24/040/00223/AM19/	Lic.No/Date:0910066557 10.08.2018	Defer Date:

Decision: Application has been received from RLA, Hyderabad. Deferred for comments of TE.

504	**Case No.:23/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01480/AM19/	RLA File :09/24/040/00220/AM19/	Lic.No/Date:0910066564 13.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Moxifloxacin Hydrochloride	1 kg	1	Ethyl-1-cyclopropyl-6,7-difluro-1,4-dihydro-8-methoxy-4-oxoquinoline-3-carboxylate	0.978 kg
		2	(S,S)-2,8-Diazobicyclo (4,3,0) nonane	0.37 kg

RA may take appropriate action as per the decision of Norms Committee.

505	**Case No.:34/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01491/AM19/	RLA File :09/24/040/00221/AM19/	Lic.No/Date:0910066563 13.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EZETIMIBE	1 kg	1	Para hydroxy benzaldehyde	1.48 kg
		2	Glutaric anhydride	1.45 kg
		3	Fluoro benzene	1.93 kg
		4	N,N-Dicyclohexyl carbodiimide	1.18 kg
		5	N-O-Bis (trimethylsilyl) acetamide	1.07 kg
		6	Dimethyl sulfide borane	0.424 kg
		7	(R)-Methyl Oxazaborolidine in Toluene 1M	0.057 kg
		8	Tert.Butyl alcohol	4.69 kg
		9	(S)-4-Phenyl-2-oxazolidinone	0.93 kg
		10	4-Dimethylaminopyridine	0.09 kg
		11	Trimethyl silylchloride	1.90 kg
		12	L(+)Tartaric acid	Not shown in the process

RA may take appropriate action as per the decision of Norms Committee.

506	**Case No.:463/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01920/AM19/	RLA File :09/24/040/00219/AM19/	Lic.No/Date:0910066562 13.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Entecavir Monohydrate	1 kg	1	6-(benzyloxy)-9-(1S,3R,4S)-4-(benzyloxy)-3-(benzyloxy methyl) -2-methylene cyclopentyl)-N-((4-methoxy phenyl)diphenyl methyl)-9H-purin-2-amine.	3.856 kg

RA may take appropriate action as per the decision of Norms Committee.

507	**Case No.:464/15/82-ALC4/2018**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01921/AM19/	RLA File :09/24/040/00175/AM19/	Lic.No/Date:0910066565 13.08.2018	Defer Date:
	Decision: Application has been received from RLA, Hyderabad. Deferred for comments of TE.			

508	**Case No.:537/15/82-ALC4/2018**	Party Name:MEDWISE OVERSEAS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01994/AM19/	RLA File :08/24/040/00141/AM19/	Lic.No/Date:0810143251 13.08.2018	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

509

Case No.:466/15/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01923/AM19/	RLA File :34/24/040/00175/AM19/	Lic.No/Date:3410044418 14.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Chloromethyl-3, 5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 kg	1	3,5 Lutidine	1.04 kg
		2	Toluene	1.52 kg
		3	Methanol	2.01 kg
		4	Acetone	0.50 kg
		5	Activated Carbon	1.08 kg
		6	Ammonium Persulphate	1.71 kg

RA may take appropriate action as per the decision of Norms Committee.

510	**Case No.:468/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01925/AM19/	RLA File :09/24/040/00232/AM19/	Lic.No/Date:0910066566 16.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
CEFTIBUTEN	1 kg	1	3-Methyl-2-Buten-1-ol	3.114 kg
		2	Acetone	1.51 kg
		3	Acetonitrile	10.62 kg
		4	Carbon Enoanticromos (Activated Carbon)	0.200 kg
		5	Dimethyl formamide (DMF)	4.38 kg
		6	GHYH (OR) 7-Phenylacetamide-3-Hydroxy-3-Cephem-4-Carboxylic Acid Diphenylmethyl Ester	2.977 kg
		7	Isopropyl alcohol (IPA)	14.16 kg
		8	Methanesulfonic acid (MSA)	0.403 kg
		9	Methanesulfonyl chloride (MSC)	0.968 kg
		10	Methanol (Methyl Alcohol)	24.81 kg
		11	Methyl 4-Chloro Aceto Acetate	1.661 kg
		12	Methyl-3-methoxy acrylate	1.62 kg
		13	Methylene chloride (MDC)	108.00 kg
		14	Potassium Carbonate (Anhydrous)	1.00 kg
		15	Sodium borohydride	0.344 kg
		16	Toluene	1.00 kg
		17	Triethylamine (TEA)	3.214 kg

RA may take appropriate action as per the decision of Norms Committee.

511	**Case No.:469/15/82-ALC4/2018**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01926/AM19/	RLA File :09/24/040/00226/AM19/	Lic.No/Date:0910066573 16.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYLESTER	1 kg	1	Glyoxylic Acid 50%	0.743 kg
		2	L (-) menthol (Fresh/Recovery)	0.751 kg
		3	Cyclohexane	0.79 kg
		4	2,5-Dihydroxy-1,4-Dithiane	0.325 kg
		5	Cytosine	0.428 kg
		6	Hexamethyl Disilazane	0.698 kg
		7	Methylene Dichloride	2.630 kg
		8	Triphosgene	0.500 kg

RA may take appropriate action as per the decision of Norms Committee.

512	**Case No.:1029/15/82-ALC4/2018**	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02486/AM19/	RLA File :29/24/040/00002/AM19/	Lic.No/Date:2910025359 16.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Anethol Super	31040.000 kg	1	Anethol	31040.000 kg

RA may take appropriate action as per the decision of Norms Committee

513	**Case No.:470/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01927/AM19/	RLA File :05/23/040/00232/AM19/	Lic.No/Date:0510407550 20.08.2018	

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

514	**Case No.:471/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01928/AM19/	RLA File :05/23/040/00231/AM19/	Lic.No/Date:0510407551 20.08.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

515	**Case No.:472/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01929/AM19/	RLA File :07/24/040/00131/AM19/	Lic.No/Date:0710113733 20.08.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

516

Case No.:473/15/82-ALC4/2018	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01930/AM19/	RLA File :09/24/040/00231/AM19/	Lic.No/Date:0910066575 20.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1kg	1.	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.41 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE POWDER	0.226 kg
		4	D(-) TARTARIC ACID	0.780 kg
		5	L + TARTARIC ACID	1.23 kg

RA may take appropriate action as per the decision of Norms Committee.

517	**Case No.:474/15/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01931/AM19/	RLA File :07/24/040/00129/AM19/	Lic.No/Date:0710113746 23.08.2018	Defer Date:
	Decision: Application has been received from RLA, Bangalore. Deferred for comments of TE.			

518	**Case No.:475/15/82-ALC4/2018**	Party Name:WINTAC LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01932/AM19/	RLA File :07/24/040/00098/AM19/	Lic.No/Date:0710113754 24.08.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

519	**Case No.:35/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01492/AM19/	RLA File :09/24/040/00249/AM19/	Lic.No/Date:0910066604 29.08.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

520	**Case No.:491/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01948/AM19/	RLA File :09/24/040/00243/AM19/	Lic.No/Date:0910066599 29.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
((5-Thiazolyl)-(4-nitrophenyl)carbonate, (NCT)	1 kg	1	5-Hydroxymethyl Thiazole	0.513 kg

RA may take appropriate action as per the decision of Norms Committee.

521	**Case No.:492/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01949/AM19/	RLA File :09/24/040/00245/AM19/	Lic.No/Date:0910066600 29.08.2018	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

522	**Case No.:493/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01950/AM19/	RLA File :09/24/040/00244/AM19/	Lic.No/Date:0910066601 29.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
((5-Thiazolyl)-(4-nitrophenyl)carbonate, (NCT)	1 kg	1	5-Hydroxymethyl Thiazole	0.513 kg

RA may take appropriate action as per thedecision of Norms Committee.

523	**Case No.:496/15/82-ALC4/2018**	Party Name:N R OILS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01953/AM19/	RLA File :34/24/040/00183/AM19/	Lic.No/Date:3410044457 30.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Methyl Nonyl Ketone	1 kg	1	Capric Acid (C-10 Acid)	1.402 kg

RA may take appropriate action as per the decision of Norms Committee.

524	**Case No.:497/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01954/AM19/	RLA File :07/24/040/00109/AM19/	Lic.No/Date:0710113795 30.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 13.11 .2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM LACTATE GLUCONATE	1 MT	1.	CALCIUM GLUCONATE - TECHNICAL GRADE	0.686 MT

RA may take appropriate action as per the decision of Norms Committee.

525	**Case No.:498/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01955/AM19/	RLA File :07/24/040/00108/AM19/	Lic.No/Date:0710113797 30.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06 .2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCONATE (EP FOR INJECTION/JP/USP)	1 kg	1	CALCIUM GLUCONATE-ORAL GRADE	1.09 kg
CALCIUM BOROGLUCONATE	1 kg	1	CALCIUM GLUCONATE-ORAL GRADE	0.946 kg
CALCIUM GLUBIONATE (FOR INJECTION)	1 kg	1	CALCIUM GLUCONATE-ORAL GRADE	0.430 kg

RA may take appropriate action as per the decision of Norms Committee.

526	**Case No.:499/15/82-ALC4/2018**	Party Name:CHEMECA DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01956/AM19/	RLA File :09/24/040/00253/AM19/	Lic.No/Date:0910066612 31.08.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
5-HYDROXYMETHTL THIAZOLE	1 kg	1	2-Chloro-5-Chloromethyl Thiazole	2.92 kg
		2	Methylene Dichloride/Dichloromethane	2.85 kg
		3	Methanol	1.68 kg
		4	Toluene	1.25 kg

RA may take appropriate action as per the decision of Norms Committee.

527

Case No.:500/15/82-ALC4/2018	Party Name:STYRAX PHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01957/AM19/	RLA File :09/24/040/00259/AM19/	Lic.No/Date:0910066614 31.08.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
TENOFOVIR DISOPROXIL FUMARATE	1 kg	1	9-(2-PHOSPHONYL METHOXY) PROPYL) ADENINE	0.769 kg
		2	N-METHYL-2-PYRROLIDONE	1.4878 kg
		3	TRIETHYL AMINE	0.4477 kg
		4	METHYLENE DICHLORIDE (MDC)	4.32 kg

RA may take appropriate action as per the decision of Norms Committee.

528

Case No.:502/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01959/AM19/	RLA File :09/24/040/00260/AM19/	Lic.No/Date:0910066621 03.09.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

529

Case No.:503/15/82-ALC4/2018	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01960/AM19/	RLA File :09/24/040/00262/AM19/	Lic.No/Date:0910066622 03.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1	ORTHO TOLYL ACETIC ACID	1.56 kg
		2	SODIUM METHOXIDE	0.416 kg
		3	POTASSIUM IODIDE	0.008 kg
		4	THIONYL CHLORIDE	1.24 kg

RA may take appropriate action as per the decision of Norms Committee.

530	**Case No.:504/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01961/AM19/	RLA File :07/24/040/00116/AM19/	Lic.No/Date:0710113808 03.09.2018	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

531	**Case No.:505/15/82-ALC4/2018**	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01962/AM19/	RLA File :09/24/040/00237/AM19/	Lic.No/Date:0910066627 04.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
Orlistat Pellets 50%	1 Kg.	1	Orlistat	0. 50 kg

RA may take appropriate action as per the decision of Norms Committee.

532	**Case No.:75/15/82-ALC4/2018**	Party Name:FINE ORGANIC INDUSTRIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01532/AM19/	RLA File :03/94/040/00491/AM19/	Lic.No/Date:0310823550 05.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
STEARYL ERUCAMIDE	1 kg	1	ERUCIC ACID	0.592 kg
		2	STEARYL AMINE	0.471 kg

RA may take appropriate action as per the decision of Norms Committee.

533	**Case No.:44/15/82-ALC4/2018**	Party Name:DISCOVERY LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01501/AM19/	RLA File :09/24/040/00283/AM19/	Lic.No/Date:0910066631 06.09.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

534

Case No.:556/15/82-ALC4/2018	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02013/AM19/	RLA File :03/95/040/00557/AM19/	Lic.No/Date:0310823603 06.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
FAMCICLOVIR 250MG TABLETS (Net content: 1090.375 kgs Famciclovir)	4361500 Number Tablets	1	9-(4-ACETOXY-3-ACETOXYMETHYLBUT-1YL)-2-AMINO-6-CHLOROPURINE	1.275 kg

RA may take appropriate action as per the decision of Norms Committee.

535

Case No.:168/15/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01625/AM19/	RLA File :03/95/040/00479/AM19/	Lic.No/Date:0310823630 07.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	ACTIVATED CARBON	0.0128 kg
		2	CELITE	0.100 kg
		3	ACETIC ACID	0.650 kg
		4	METHYLENE CHLORIDE	2.26 kg
		5	SODIUM SULPHATE ANHYDROUS	1.00 kg
		6	TRIBUTYL AMINE	0.11 kg
		7	N-BUTANOL	0.05 kg
		8	4-CHLORO BUTYRYL CHLORIDE	1.02 kg
		9	POTASSIUM HYDROXIDE	1.15 kg
		10	S(+)-2- AMINOBUTYRAMIDE HCL	0.95 kg

RA may take appropriate action as per the decision of Norms Committee.

536

Case No.:20/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01477/AM19/	RLA File :09/24/040/00281/AM19/	Lic.No/Date:0910066641 10.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 18/82-ALC4/2014 dated 18.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Qty.	Sl.No.	Item of Import	Qty.
FINASTERIDE	1 kg	1.	3-Oxo-4-Aza-5-Alpha Androstane-17-Beta Carboxylic Acid	1.90 kg
		2.	Di isopropyl ether	10.17 kg
		3.	Bis (Trimethyl Silyl) Trifluoro Acetamide	1.47 kg
		4.	2,3-Dichloro-5,6-Dicyano Benzoquinone	0.86 kg

RA may take appropriate action as per the decision of Norms Committee.

537

Case No.:21/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01478/AM19/	RLA File :09/24/040/00282/AM19/	Lic.No/Date:0910066642 10.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
EZETIMIBE	1 kg	1	Para hydroxy benzaldehyde	1.48 kg
		2	Glutaric anhydride	1.45 kg
		3	Fluoro benzene	1.93 kg
		4	N,N-Dicyclohexyl carbodiimide	1.18 kg
		5	N-O-Bis (trimethylsilyl) acetamide	1.07 kg
		6	Dimethyl sulfide borane	0.424 kg
		7	(R)-Methyl Oxazaborolidine in Toluene 1M	0.057 kg
		8	Tert.Butyl alcohol	4.69 kg
		9	(S)-4-Phenyl-2-oxazolidinone	0.93 kg
		10	4-Dimethylaminopyridine	0.09 kg
		11	Trimethyl silylchloride	1.90 kg
		12	L(+)Tartaric acid	Not shown in the process

RA may take appropriate action as per the decision of Norms Committee.

538	**Case No.:22/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01479/AM19/	RLA File :09/24/040/00278/AM19/	Lic.No/Date:0910066639 10.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
MONTELUKAST SODIUM	1 kg	1	2-(2-3S-3,2,7-chloro-2-quinolinyl)-ethynylphenyl)-3-hydroxypropyl)-phenyl-2-propanol	1.24 kg
		2	1-(Mercaptomethyl)-1-cyclopropane acetic acid	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

539	**Case No.:38/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01495/AM19/	RLA File :09/24/040/00248/AM19/	Lic.No/Date:0910066655 10.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Ractopamine Hcl	1 kg	1	Amino acetonitrile hcl	1.00 kg
		2	4-(4- Hydroxy phenyl) -2- Butanone	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

540	**Case No.:39/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01496/AM19/	RLA File :09/24/040/00250/AM19/	Lic.No/Date:0910066656 10.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 19/82-ALC4/2014 dated 18.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Ractopamine Hcl	1 kg	1	(RS) 4 (2 Amino -1-Hydroxy Ethyl) Phenol hcl	0.77 kg
		2	4-(4-Hydroxy Phenyl) -2-Butanone	0.70 kg

RA may take appropriate action as per the decision of Norms Committee.

541	**Case No.:507/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01964/AM19/	RLA File :09/24/040/00279/AM19/	Lic.No/Date:0910066638 10.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Famciclovir	1 kg	1	2-Amino-6-chloro purine	1.11 kg

RA may take appropriate action as per the decision of Norms Committee.

542	**Case No.:508/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01965/AM19/	RLA File :09/24/040/00280/AM19/	Lic.No/Date:0910066640 10.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-Valine Methyl Ester Hycrochloride	1 kg	1	L-Valine	0.77 kg
		2	Thionyl Chloride	0.94 kg
		3	Methanol	0.96 kg
		4	Acetone	0.96 kg

RA may take appropriate action as per the decision of Norms Committee.

543	**Case No.:509/15/82-ALC4/2018**	Party Name:HINDYS LAB PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01966/AM19/	RLA File :09/24/040/00267/AM19/	Lic.No/Date:0910066643 10.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2018 dated 18.09 .2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-(3,4-Dichlorophenyl)-3,4-Dihydro-N-Methyl-1(2H)-Naphthalenimine.	1 kg	1	Alpha Naphthol	0.66 kg

RA may take appropriate action as per the decision of Norms Committee.

544	**Case No.:511/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01968/AM19/	RLA File :09/24/040/00272/AM19/	Lic.No/Date:0910066653 10.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
VALSARTAN	1 kg	1.	4-bromomethyl-2-cyanobiphenyl (or) Bromo OTBN	0.856 kg
		2	Acetone	0.80 kg
		3	Activated Carbon (Carbon Enoanticromos)	0.10 kg
		4	L-Valine	0.645 kg
		5	Methanol (Methyl Alcohol)	1.00 kg
		6	Potassium Carbonate (Anhydrous)	1.401 kg
		7	Toluene	6.69 kg

RA may take appropriate action as per the decision of Norms Committee.

545	**Case No.:40/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01497/AM19/	RLA File :09/24/040/00230/AM19/	Lic.No/Date:0910066657 11.09.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

546	**Case No.:41/15/82-ALC4/2018**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01498/AM19/	RLA File :09/24/040/00261/AM19/	Lic.No/Date:0910066658 11.09.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

547

Case No.:42/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01499/AM19/	RLA File :09/24/040/00265/AM19/	Lic.No/Date:0910066672 12.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2018 dated 22.03.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	ChlorosulphonylIsocynate	0.530 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.700 kg
		4	Dimethyl Acetamide	0.850 kg
		5	Methylene Chloride	5.000 kg
		6	Acetone	3.800 kg
		7	Methanol	1.300 kg
		8	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

548

Case No.:37/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01494/AM19/	RLA File :09/24/040/00266/AM19/	Lic.No/Date:0910066671 12.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

549	**Case No.:667/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02124/AM19/	RLA File :07/24/040/00147/AM19/	Lic.No/Date:0710113844 12.09.2018	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

550	**Case No.:512/15/82-ALC4/2018**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01969/AM19/	RLA File :34/24/040/00196/AM19/	Lic.No/Date:3410044498 14.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
OCTANOYL CHLORIDE	1 kg	1	CAPRYLIC ACID	0.924 kg

RA may take appropriate action as per the decision of Norms Committee.

551	**Case No.:190/15/82-ALC4/2018**	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01647/AM19/	RLA File :03/95/040/00600/AM19/	Lic.No/Date:0310823769 17.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2018 dated 18.09.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
INJECTION (FRUCTON) D-Fructose 1,6-Diphosphate Trisodium Salt for Injection Each Vial Contains - D-Fructose 1,6-Diphosphate Trisodium Hydrate 5g, (Eq. to 3.75g Fructose 1,6-Diphosphoric Acid) Each Vial Contains Water for injection 50ml	1 Number Vial	1	D-Fructose 1,6-Diphosphate Trisodium Hydrate	5.50 gm/vial

RA may take appropriate action as per the decision of Norms Committee.

552

Case No.:513/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01970/AM19/	RLA File :05/23/040/00260/AM19/	Lic.No/Date:0510407798 17.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2018 dated 15.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No	Export Product	Quantity in Numbers
1	**62/0-** Ampicillin & Sulbactam for Injection 375mg. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended	242424.000
2	**62/0-** Ampicillin & Sulbactam for Injection 750mg. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended	363636.000
3	**62/0-** Ampicillin & Sulbactam for Injection 1500mg. Import & Export to be governed as per P/C 9 dated 30.06.2003 as amended	242424.000
Sl. No.	Import Item	Quantity allowed
1	SULBACTUM SODIUM RELEVANT BULK DRUG	2000.000 kg

RA may take appropriate action as per the decision of Norms Committee.

553

Case No.:514/15/82-ALC4/2018	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01971/AM19/	RLA File :05/23/040/00259/AM19/	Lic.No/Date:0510407799 17.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Import items	Qty.
Capecitabine Tablets USP 500mg	1 Number	CAPECITABINE RELEVANT BULK DRUG	510 mg/500 mg tablets
Capecitabine Tablets USP 150mg	1 Number	CAPECITABINE RELEVANT BULK DRUG	153 mg/150 mg tablets

RA may take appropriate action as per the decision of Norms Committee.

554	**Case No.:519/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01976/AM19/	RLA File :09/24/040/00288/AM19/	Lic.No/Date:0910066679 18.09.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

555	**Case No.:521/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01978/AM19/	RLA File :52/24/040/00052/AM19/	Lic.No/Date:5210042768 18.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
AMINO ACETAL DEHYDE DIMETHYL ACETAL 98% MIN	1kg	1	CHLOROACETALDEHYDE DIMETHYL ACETAL 98% MIN.	2.82 kg

RA may take appropriate action as per the decision of Norms Committee.

556	**Case No.:538/15/82-ALC4/2018**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01995/AM19/	RLA File :03/95/040/00112/AM19/	Lic.No/Date:0310823846 19.09.2018	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai .			

557	**Case No.:522/15/82-ALC4/2018**	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01979/AM19/	RLA File :09/24/040/00287/AM19/	Lic.No/Date:0910066689 20.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1	L-VALINE	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

558	**Case No.:523/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01980/AM19/	RLA File :07/24/040/00148/AM19/	Lic.No/Date:0710113880 20.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Paracetamol 450mg + Caffeine 30mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	CodienePhsophate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	1.632 kg
Paracetamol 450mg + Codeine Phosphate 10mg+ Caffeine 45mg + Doxylamine Succinate 5mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. Eur Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 1H	2.43 kg
		4.	Colour Quinoline Yellow WS (spectracol)	4.56 kg
Paracetamol 450mg + Caffeine 50mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg
		3.	Colour Yellow 14037 IH	Do not match with MBF
Paracetamol 450mg + Caffeine 45mg + Doxylamine Succinate 5mg + Codeine Phosphate 10mg Tablets	1 million tablets	1.	Doxylamine Succinate USP/Ph. EUr Grade	5.10 kg
		2.	Codiene Phosphate BP/EP/USP/PH.EUR	10.2 kg

RA may take appropriate action as per the decision of Norms Committee.

559	**Case No.:102/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01559/AM19/	RLA File :03/95/040/00616/AM19/	Lic.No/Date:0310823905 21.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

560	**Case No.:558/15/82-ALC4/2018**	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02015/AM19/	RLA File :03/95/040/00613/AM19/	Lic.No/Date:0310823899 21.09.2018	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

561	**Case No.:525/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01982/AM19/	RLA File :07/24/040/00164/AM19/	Lic.No/Date:0710113890 25.09.2018	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

562	**Case No.:526/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01983/AM19/	RLA File :07/24/040/00163/AM19/	Lic.No/Date:0710113891 25.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 15/82-ALC4/2014 dated 12.01.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AMBROXOL HCL	1 kg	1.	LIQUID BROMINE	1.32 kg
		2.	TRANS PARA AMINO CYCLO HEXANOL	0.80 kg
		3.	SODIUM BOROHYDRIDE	0.583 kg
		4.	TETRA HYDRA FURAN	2.15 kg
		5.	METHANOL	2.58 kg
		6.	METHYLENE DICHLORIDE	3.225 kg

RA may take appropriate action as per the decision of Norms Committee.

563	**Case No.:527/15/82-ALC4/2018**	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01984/AM19/	RLA File :07/24/040/00167/AM19/	Lic.No/Date:0710113892 25.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
LORAZEPAM BP/EP/USP	1 kg	1	2 AMINO 2,5 DICHLORO BENZO PHENONE	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

564	**Case No.:528/15/82-ALC4/2018**	Party Name:NATURAL REMEDIES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01985/AM19/	RLA File :07/24/040/00170/AM19/	Lic.No/Date:0710113897 25.09.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TOPICURE 250 ML CONTENT OF IMPORT ITEM IN EXPORT PRODUCT IS 5120.69 KGS	261593.000 Number	1	EUCOLYPTUS OIL	5120.69 kg

RA may take appropriate action as per the decision of Norms Committee.

565	**Case No.:529/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01986/AM19/	RLA File :07/24/040/00145/AM19/	Lic.No/Date:0710113898 25.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MAGNESIUM PIDOLATE(Eur.Ph)	1 kg	1.	L-PYROGLUTAMIC ACID	0.90 kg
CALCIUM PIDOLATE	1 kg	1.	L-PYROGLUTAMIC ACID	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

566	**Case No.:530/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01987/AM19/	RLA File :07/24/040/00146/AM19/	Lic.No/Date:0710113903 25.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM GLUCOHEPTONATE(BP/Eur.Ph)	1 kg	1	SODIUM GLUCOHEPTONATE	1.49 kg
		2	CALCIUM CARBONATE	0.203 kg

RA may take appropriate action as per the decision of Norms Committee.

567	**Case No.:531/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01988/AM19/	RLA File :08/24/040/00212/AM19/	Lic.No/Date:0810143555 25.09.2018	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

568	**Case No.:165/15/82-ALC4/2018**	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01622/AM19/	RLA File :03/95/040/00536/AM19/	Lic.No/Date:0310824018 26.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2015 dated 25.06.2015, 10/82-ALC4/2018 dated 16.10.2018 and 11/82-ALC4/2014 dated 26.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Import items	Qty.
Dihydro Artemisinin	1kg	Artemisinin	1.00 kg
Artemether	1 kg	Artemisinin	1.04 kg
ARTESUNATE	1 Kg	ARTEMISININ	0.889 kg

RA may take appropriate action as per the decision of Norms Committee.

569	**Case No.:166/15/82-ALC4/2018**	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01623/AM19/	RLA File :03/95/040/00618/AM19/	Lic.No/Date:0310824020 26.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Quantity allowed
METHYL SALICYLATE (MIN. 99%)	1 Kg.	1.	SALICYLIC ACID	1.1715 kg
		2	METHANOL	Not allowed as firm has procured domestically

RA may take appropriate action as per the decision of Norms Committee.

570	**Case No.:532/15/82-ALC4/2018**	Party Name:KEVYS LABS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01989/AM19/	RLA File :09/24/040/00292/AM19/	Lic.No/Date:0910066697 26.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2018 dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3-DIMETHYLAMINO-1-PROPYLCHLORIDE HYDROCHLORIDE	1 kg	1	1-BROMO-3-CHLOROPROPANE	1.005 kg

RA may take appropriate action as per the decision of Norms Committee.

571	**Case No.:534/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01991/AM19/	RLA File :34/24/040/00184/AM19/	Lic.No/Date:3410044523 26.09.2018	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

572	**Case No.:536/15/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01993/AM19/	RLA File :34/24/040/00185/AM19/	Lic.No/Date:3410044524 26.09.2018	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

573	**Case No.:560/15/82-ALC4/2018**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02017/AM19/	RLA File :03/95/040/00488/AM19/	Lic.No/Date:0310824019 26.09.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

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Case No.:97/15/82-ALC4/2018	Party Name:MICRO LABS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01554/AM19/	RLA File :07/24/040/00168/AM19/	Lic.No/Date:0710113920 27.09.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMOXICILLIN TABLETS 125 MG BP/EP/USP/IP (1250 KG)	1 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	146.34 mg/ tablet
AMOXICILLIN TABLETS 250 MG BP/EP/USP/IP (40000 KG)	1 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	292.68 mg/ tablet
AMOXICILLIN TABLETS 500 MG BP/EP/USP/IP (12500 KG)	1 Number	1	AMOXICILLIN TRIHYDRATE BP/EP/USP/IP	585.36 mg/ tablet

RA concerned may take further necessary action as per above decision of NC

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Case No.:192/15/82-ALC4/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01649/AM19/	RLA File :03/95/040/00645/AM19/	Lic.No/Date:0310824034 27.09.2018	:

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DI-OCTYLATED DIPHENYLAMINE(YALUB DODPA)	1 kg	1	DIPHENYLAMINE	0.50 kg
		2	DI-ISOBUTYLENE	0.64 kg
		3	ACTIVATED CLAY	0.1 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:561/15/82-ALC4/2018	Party Name:METROPOLITAN EXIMCHEM PRIVATE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02018/AM19/	RLA File :03/95/040/00607/AM19/	Lic.No/Date:0310824038 27.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
3-(4-CHLORO-2-FLUORO-5-MERCAPTO-PHENYL)-1-METHYL-6-TRIFLOUOROMETHYL 1H-PYRIMIDINE-2,4-DIONE (PDSH)	1 kg	1	4-CHLORO-2-FLUORO ANILINE	0.998 kg
		2	ETHYL-3-AMINO-4,4,4-TRIFLUOROCROTONATE (EATC)	1.220 kg
		3	ETHYL CHLOROFORMATE	1.060 kg

RA may take appropriate action as per the decision of Norms Committee.

577	**Case No.:156/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01613/AM19/	RLA File :03/95/040/00659/AM19/	Lic.No/Date:0310824062 28.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727 kg
		2	ASCORBIC ACID	Not Allowed
		3	N,N DIMETHYL ACETAMIDE	0.266 kg
		4	N-BUTYL ACETATE	0.185 kg
		5	THIONYL CHLORIDE	0.513 kg

RA may take appropriate action as per the decision of Norms Committee.

578	**Case No.:167/15/82-ALC4/2018**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01624/AM19/	RLA File :03/95/040/00617/AM19/	Lic.No/Date:0310824079 28.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2018 dated 25.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
HFO 1234yf (2,3,3,3 Tetra Fluoro Prop-l-ene)	1 kg	1	HexaFluoro Propylene	1.60 kg

RA may take appropriate action as per the decision of Norms Committee.

579	**Case No.:170/15/82-ALC4/2018**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01627/AM19/	RLA File :03/95/040/00615/AM19/	Lic.No/Date:0310824078 28.09.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2 FLUORO 6 TRIFLUORO METHYL PYRIDINE (FTFP)	1 kg	1	2 CHLORO 6 TRICHLORO METHYL PYRIDINE (CTCP)	1.56 kg

RA concerned may take further necessary action as per above decision of NC

580	**Case No.:191/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01648/AM19/	RLA File :03/95/040/00655/AM19/	Lic.No/Date:0310824061 28.09.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727 kg
		2	ASCORBIC ACID	Not Allowed
		3	N,N DIMETHYL ACETAMIDE	0.266 kg
		4	N-BUTYL ACETATE	0.185 kg
		5	THIONYL CHLORIDE	0.513 kg

RA may take appropriate action as per the decision of Norms Committee.

581	**Case No.:539/15/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01996/AM19/	RLA File :03/94/040/00541/AM19/	Lic.No/Date:0310824058 28.09.2018	:

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN DIHYDRATE	1 kg	1	AZITHROMYCIN AMINE	1.04 kg
		2	ACETONE	0.50 kg

RA concerned may take further necessary action as per above decision of NC

582	**Case No.:136/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01593/AM19/	RLA File :03/95/040/00523/AM19/	Lic.No/Date:0310824120 01.10.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

583	**Case No.:159/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01616/AM19/	RLA File :03/95/040/00662/AM19/	Lic.No/Date:0310824104 01.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ASCORBYL PALMITATE	1 kg	1	PALMITIC ACID	0.727 kg
		2	ASCORBIC ACID	Not Allowed
		3	N,N DIMETHYL ACETAMIDE	0.266 kg
		4	N-BUTYL ACETATE	0.185 kg
		5	THIONYL CHLORIDE	0.513 kg

RA may take appropriate action as per the decision of Norms Committee.

584	**Case No.:541/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01998/AM19/	RLA File :05/23/040/00282/AM19/	Lic.No/Date:0510407958 03.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2018 dated 19.06.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl.No.	Import items	Qty.
1	Oxaliplatin Concentrate for Preparation of solution for Infusion (IV) 2 mg/mL, 25mL/Vial.	1 Number	1	OXALIPLATIN EP RELEVANT BULK DRUG.	52.5 mg / 25 ml vial
2	Oxaliplatin Concentrate for Preparation of solution for Infusion (IV) 2 mg/mL, 50mL/Vial.	1 Number	1	OXALIPLATIN EP RELEVANT BULK DRUG.	105.0 mg / 50 ml vial

RA may take appropriate action as per the decision of Norms Committee.

585	**Case No.:612/15/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02069/AM19/	RLA File :03/95/040/00560/AM19/	Lic.No/Date:0310824148 03.10.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

586	**Case No.:543/15/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02000/AM19/	RLA File :09/24/040/00316/AM19/	Lic.No/Date:0910066709 04.10.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

587	**Case No.:562/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02019/AM19/	RLA File :09/24/040/00302/AM19/	Lic.No/Date:0910066712 04.10.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

588	**Case No.:563/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02020/AM19/	RLA File :09/24/040/00318/AM19/	Lic.No/Date:0910066714 04.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

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Case No.:564/15/82-ALC4/2018	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02021/AM19/	RLA File :09/24/040/00322/AM19/	Lic.No/Date:0910066715 04.10.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LAMIVUDINE	1 kg	1	4-AMINO-2-OXO-PYRIMINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISO PROPYL-METHYL-CYCLO HEXYL ESTER (CYCLO HEXYL ESTER) (CHE)	2.19 kg
		2	ISO PROPYL ALCOHOL (IPA)	1.00 kg
		3	SODIUM BORO HYDRIDE (SBH)	0.48 kg

RA concerned may take further necessary action as per above decision of NC

590	**Case No.:565/15/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02022/AM19/	RLA File :09/24/040/00319/AM19/	Lic.No/Date:0910066716 04.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

591	**Case No.:567/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02024/AM19/	RLA File :61/24/040/00009/AM19/	Lic.No/Date:6110001546 04.10.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

592	**Case No.:568/15/82-ALC4/2018**	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02025/AM19/	RLA File :34/24/040/00124/AM19/	Lic.No/Date:3410044551 05.10.2018	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

593	**Case No.:569/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02026/AM19/	RLA File :05/23/040/00297/AM19/	Lic.No/Date:0510408024 08.10.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

594	**Case No.:570/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02027/AM19/	RLA File :05/23/040/00295/AM19/	Lic.No/Date:0510408025 08.10.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLa, New Delhi.			

595	**Case No.:572/15/82-ALC4/2018**	Party Name:A.R. LIFE SCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02029/AM19/	RLA File :09/24/040/00309/AM19/	Lic.No/Date:0910066726 08.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

596	**Case No.:94/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01551/AM19/	RLA File :05/24/040/00370/AM19/	Lic.No/Date:0510408047 09.10.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DEXAMETHASONE MICRONISED	1 kg	1	DEXAMETHASONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC

597	**Case No.:573/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02030/AM19/	RLA File :09/24/040/00303/AM19/	Lic.No/Date:0910066728 09.10.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Dibenzo-(1,4)-thiazepine-11-(10H)-one.	1 kg	1	Tetra Butyl Ammonium Bromide	0.010 kg
		2	Thiophenol	0.59 kg
		3	Orthochloro nitrobenzene	0.88 kg
		4	Phenyl chloroformate	0.88 kg
		5	Polyphosphoric acid	4.03 kg

RA concerned may take further necessary action as per above decision of NC

598	**Case No.:574/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02031/AM19/	RLA File :09/24/040/00304/AM19/	Lic.No/Date:0910066729 09.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2013 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No	Import Product	Qty.
4-Bromo methyl-2-cyano biphenyl	1 kg	1.	2-Cyano-4-Methyl Biphenyl	0.785 kg

RA may take appropriate action as per the decision of Norms Committee.

599	**Case No.:575/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02032/AM19/	RLA File :09/24/040/00305/AM19/	Lic.No/Date:0910066730 09.10.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Butyl-4-chloro-5-formyl imidazole	1 kg	1	Valeronitrile	0.85 kg
		2	Glycine	0.68 kg
		3	N,N-Dimethyl formamide	1.30 kg

RA concerned may take further necessary action as per above decision of NC

600	**Case No.:576/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02033/AM19/	RLA File :09/24/040/00306/AM19/	Lic.No/Date:0910066731 09.10.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid(1R,5R)methyl ester.	1 kg	1	5-Fluoro Cytosine	0.44 kg
		2	Hexa Methyl Disilazane	0.53 kg
		3	Methane sulphonic acid	0.007 kg
		4	N,N-Dimethyl formamide	0.30 kg

RA concerned may take further necessary action as per above decision of NC

601	**Case No.:578/15/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02035/AM19/	RLA File :03/95/040/00679/AM19/	Lic.No/Date:0310824348 10.10.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

602	**Case No.:579/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02036/AM19/	RLA File :31/83/040/00103/AM19/	Lic.No/Date:3110067193 10.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol PURITY 99% AND ABOVE	1.1064 kg
		2	Dimethyl Sulphate PURITY 99% AND ABOVE	0.847 kg
		3	Caustic Lye	0.447 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

603	**Case No.:580/15/82-ALC4/2018**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02037/AM19/	RLA File :31/83/040/00105/AM19/	Lic.No/Date:3110067194 10.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2014 dated 26.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
CIPROBIOTIC FORTE TABLETS [CIPROFLOXACIN TABLETS 500 MG] EACH FILM COATED TABLET CONTAIN : CIPROFLOXACIN HYDROCHLORIDE USP EQUIVALENT TO CIPROFLOXACIN 500 MG [NET WEIGHT 1300 KG]	One 500 mg tablet	1.	CIPROFLOXACIN HYDROCHLORIDE IP/USP [RELEVANT BULK DRUG]	555.0 mg/500 mg Tablets

RA may take appropriate action as per the decision of Norms Committee.

604	**Case No.:581/15/82-ALC4/2018**	Party Name:SOMU CHEMICALS AND PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02038/AM19/	RLA File :07/24/040/00177/AM19/	Lic.No/Date:0710113991 10.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
PIROCTONE OLAMINE OR VIPIROX	1 kg	1	ISONONANOYL CHLORIDE	1.30 kg
		2	3,3-DIMETHYL ACRYLIC ACID HIGH GRADE	0.919 kg

RA may take appropriate action as per the decision of Norms Committee.

605	**Case No.:586/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02043/AM19/	RLA File :09/24/040/00337/AM19/	Lic.No/Date:0910066734 10.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CAPECITABINE	1 kg	1	2,3-Di-O-Acetyl-5-Deoxy-5-Fluorocytidine	1.19 kg
		2	n-Pentyl chloroformate	0.813 kg

RA may take appropriate action as per the decision of Norms Committee.

606	**Case No.:587/15/82-ALC4/2018**	Party Name:CAMUS BIOTECH PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02044/AM19/	RLA File :09/24/040/00299/AM19/	Lic.No/Date:0910066735 10.10.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

607	**Case No.:101/15/82-ALC4/2018**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01558/AM19/	RLA File :03/95/040/00699/AM19/	Lic.No/Date:0310824363 11.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

608	**Case No.:582/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02039/AM19/	RLA File :52/24/040/00039/AM19/	Lic.No/Date:5210042796 11.10.2018	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

609	**Case No.:590/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02047/AM19/	RLA File :61/24/040/00011/AM19/	Lic.No/Date:6110001553 11.10.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

610	**Case No.:801/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02258/AM19/	RLA File :34/24/040/00230/AM19/	Lic.No/Date:3410044580 11.10.2018	Defer Date:
	Decision:RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

611	**Case No.:588/15/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02045/AM19/	RLA File :09/24/040/00330/AM19/	Lic.No/Date:0910066750 15.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

612	**Case No.:589/15/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02046/AM19/	RLA File :09/24/040/00339/AM19/	Lic.No/Date:0910066751 15.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

613	**Case No.:592/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02049/AM19/	RLA File :09/24/040/00338/AM19/	Lic.No/Date:0910066753 16.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

614	**Case No.:593/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02050/AM19/	RLA File :09/24/040/00334/AM19/	Lic.No/Date:0910066754 16.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1	ORTHO TOLYL ACETIC ACID	1.56 kg
		2	SODIUM METHOXIDE	0.416 kg
		3	POTASSIUM IODIDE	0.008 kg
		4	THIONYL CHLORIDE	1.24 kg

RA may take appropriate action as per the decision of Norms Committee.

615	**Case No.:157/15/82-ALC4/2018**	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01614/AM19/	RLA File :03/95/040/00732/AM19/	Lic.No/Date:0310824491 17.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

616	**Case No.:158/15/82-ALC4/2018**	Party Name:ROYAL PHARMA	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01615/AM19/	RLA File :03/95/040/00720/AM19/	Lic.No/Date:0310824487 17.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2018 dated 24.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BICALUTAMIDE SULFIDE CHEMICAL NAME: N-[4-CYANO-3-(TRIFLUORO METHYL)PHENYL]-3-[(4-FLUOROPHENYL THIO)] -2-HYDROXY-2-METHYL PROPIONALIDE	1 kg	1.	N-[4-CYANO-3- (TRIFLUORO METHYL)PHENYL] METHACRYLAMIDE MATERIAL FORMULA C12H9ON2F3 AND MATERIAL WEIGHT 254	0.709 kg
		2.	4- FLUOROTHIOPHENOL MATERIAL FORMULA C6H5F5 AND MATERIAL WEIGHT 128	0.30 kg

RA may take appropriate action as per the decision of Norms Committee.

617	**Case No.:173/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01630/AM19/	RLA File :03/95/040/00415/AM19/	Lic.No/Date:0310824503 17.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

618	**Case No.:174/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01631/AM19/	RLA File :03/95/040/00527/AM19/	Lic.No/Date:0310824501 17.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

619	**Case No.:176/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01633/AM19/	RLA File :03/95/040/00728/AM19/	Lic.No/Date:0310824506 17.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee

620	**Case No.:177/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01634/AM19/	RLA File :03/95/040/00418/AM19/	Lic.No/Date:0310824505 17.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ARTEMETHER PH.I.	1 kg	1	ARTEMISININ	1.04 kg
		2	TRIMETHYL ORTHO ACETATE	Not required in the process
ARTESUNATE PH.I.	1 kg	1	ARTEMISININ	0.889 kg
DIHYDROARTEMISININ	1 kg	1	ARTEMISININ	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

621	**Case No.:178/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01635/AM19/	RLA File :03/95/040/00548/AM19/	Lic.No/Date:0310824502 17.10.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

622	**Case No.:591/15/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02048/AM19/	RLA File :03/95/040/00598/AM19/	Lic.No/Date:0310824494 17.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2018 dated 15.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
DIPENTENE (MIXTURE OF MONOCYCLIC TERPENES)	1 kg	1	GUM TURPENTINE OIL	1.03 kg

RA may take appropriate action as per the decision of Norms Committee

623	**Case No.:171/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01628/AM19/	RLA File :03/95/040/00738/AM19/	Lic.No/Date:0310824565 22.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.777 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee

624	**Case No.:172/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01629/AM19/	RLA File :03/95/040/00739/AM19/	Lic.No/Date:0310824562 22.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.7722 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee

625	**Case No.:175/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01632/AM19/	RLA File :03/95/040/00547/AM19/	Lic.No/Date:0310824604 23.10.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

626	**Case No.:169/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01626/AM19/	RLA File :03/95/040/00755/AM19/	Lic.No/Date:0310824651 24.10.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

627	**Case No.:594/15/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02051/AM19/	RLA File :03/95/040/00698/AM19/	Lic.No/Date:0310824641 24.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 16/82-ALC4/2013 dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NUA (4-PIPERIDINOL 2,2,6,6-TETRAMETHYL-1	1 kg	1	LA-7RD (1-PIPERIDINYLEXY 4-HYDROXY 2,2,6,6 TETRAMETHYL	0.700 kg
		2	LAUROX (LAUROYL PEROXIDE)	1.589 kg
		3	D-40 (SOLVENT)	1.459 kg
		4	METHANOL	0.213 kg
		5	GALLEON EARTH	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

628	**Case No.:595/15/82-ALC4/2018**	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02052/AM19/	RLA File :09/24/040/00343/AM19/	Lic.No/Date:0910066758 24.10.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

629	**Case No.:596/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02053/AM19/	RLA File :09/24/040/00346/AM19/	Lic.No/Date:0910066761 25.10.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

630	**Case No.:597/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02054/AM19/	RLA File :09/24/040/00345/AM19/	Lic.No/Date:0910066762 25.10.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

631	**Case No.:598/15/82-ALC4/2018**	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02055/AM19/	RLA File :09/24/040/00298/AM19/	Lic.No/Date:0910066763 25.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETODOLAC	1 kg	1	7-ETHYL TRYPTOPHOL	0.77 kg
		2	METHYL-3-OXO PENTANOATE	0.58 kg

RA may take appropriate action as per the decision of Norms Committee.

632	**Case No.:599/15/82-ALC4/2018**	Party Name:LITMUS ORGANICS P. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02056/AM19/	RLA File :03/95/040/00747/AM19/	Lic.No/Date:0310824684 25.10.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

633	**Case No.:107/15/82-ALC4/2018**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01564/AM19/	RLA File :08/24/040/00229/AM19/	Lic.No/Date:0810143768 26.10.2018	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

634	**Case No.:163/15/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01620/AM19/	RLA File :03/95/040/00766/AM19/	Lic.No/Date:0310824723 26.10.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

635	**Case No.:600/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02057/AM19/	RLA File :08/24/040/00233/AM19/	Lic.No/Date:0810143760 26.10.2018	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

636	**Case No.:601/15/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02058/AM19/	RLA File :34/24/040/00229/AM19/	Lic.No/Date:3410044645 26.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2018 dated 24.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Hexyl Acetate (n- hexyl acetate)	1 kg	1.	n-Hexanol (Lorol C 6/ Nacol 6-99)	0.787 kg

RA may take appropriate action as per the decision of Norms Committee

637	**Case No.:602/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02059/AM19/	RLA File :09/24/040/00229/AM19/	Lic.No/Date:0910066775 26.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

638	**Case No.:603/15/82-ALC4/2018**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02060/AM19/	RLA File :09/24/040/00359/AM19/	Lic.No/Date:0910066778 26.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

639	**Case No.:604/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02061/AM19/	RLA File :09/24/040/00347/AM19/	Lic.No/Date:0910066780 26.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

640	**Case No.:605/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02062/AM19/	RLA File :09/24/040/00354/AM19/	Lic.No/Date:0910066781 26.10.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

641	**Case No.:608/15/82-ALC4/2018**	Party Name:MACSON PRODUCTS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02065/AM19/	RLA File :52/24/040/00058/AM19/	Lic.No/Date:5210042821 26.10.2018	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

642	**Case No.:3/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01460/AM19/	RLA File :03/95/040/00538/AM19/	Lic.No/Date:0310824776 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

643	**Case No.:133/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01590/AM19/	RLA File :03/95/040/00539/AM19/	Lic.No/Date:0310824742 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

644	**Case No.:134/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01591/AM19/	RLA File :03/95/040/00605/AM19/	Lic.No/Date:0310824759 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

645	**Case No.:135/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01592/AM19/	RLA File :03/95/040/00582/AM19/	Lic.No/Date:0310824750 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

646	**Case No.:137/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01594/AM19/	RLA File :03/95/040/00597/AM19/	Lic.No/Date:0310824751 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

647	**Case No.:138/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01595/AM19/	RLA File :03/95/040/00580/AM19/	Lic.No/Date:0310824772 29.10.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

648	**Case No.:162/15/82-ALC4/2018**	Party Name:VITAL LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01619/AM19/	RLA File :03/95/040/00751/AM19/	Lic.No/Date:0310824779 29.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

649	**Case No.:164/15/82-ALC4/2018**	Party Name:VN CREATIVE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01621/AM19/	RLA File :03/95/040/00692/AM19/	Lic.No/Date:0310824780 29.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

650	**Case No.:606/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02063/AM19/	RLA File :08/24/040/00222/AM19/	Lic.No/Date:0810143773 29.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2014 dated 24.12 .2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	S.No	Import Items	Qty.
IRON SUCROSE INJECTION USP 20MG/ML (5 ML VIAL) (EACH 1ML CONTAIN 20MG ELEMENTAL IRON EQUIVALENT TO 400 MG IRON SUCROSE & EACH 5ML VIAL CONTAIN 100MG ELEMENTAL IRON EQUIVALENT TO 2000MG IRON SUCROSE) (ACTIVE INGREDIENT : IRON SUCROSE - NET WT. 124.940 KGS) & (PACKING MATERIAL IN FINISHED FORM - NET NOS. 62470)	1 Number	1.	IRON SUCROSE	2.0 gm /5ml vial
		2.	5ML 13MM CL GL VIAL DRG.PI-19652-3(GLGP)	Relevant as per packing policys
		3.	RUBBER STOPER RFS OMNI.PL 13MM (V9239 FM 259) DATW	

RA may take appropriate action as per the decision of Norms Committee

651	**Case No.:607/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02064/AM19/	RLA File :08/24/040/00188/AM19/	Lic.No/Date:0810143774 29.10.2018	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

652	**Case No.:609/15/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02066/AM19/	RLA File :09/24/040/00355/AM19/	Lic.No/Date:0910066783 29.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
N-((N-METHYL-N-((2-ISOPROPYL-4-THIAZOLYL) METHYL)AMINO) CARBONYL) L-VALINE, LITHIUM SALT (MTV) III	1 kg	1	ISOBUTYRAMIDE	0.666 kg
		2	Tetrahydrofuran	1.486 kg
		3	Methylene Chloride	1.272 kg
		4	Lithium Hydroxide Monohydrate	0.85 kg
		5	Isopropyl Alcohol	0.49 kg
		6	Methyl Tertiary Butyl Ether	1.131 kg
		7	TOLUENE	1.14 kg
		8	L-VALINE	0.60 kg

RA may take appropriate action as per the decision of Norms Committee.

653	**Case No.:713/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02170/AM19/	RLA File :34/24/040/00258/AM19/	Lic.No/Date:3410044658 29.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
NAFCILLIN FOR INJECTION USP 2 GM. NAFCILLIN FOR INJECTION USP 2 GM.	1 Number	1.	NAFCILLIN SODUIUM FOR INJECTION (STERILE BULK) NAFCILLIN SODUIUM FOR INJECTION (STERILE BULK)	2.350 gm/2gm injection
		2	GLASS BOTTELS)0077047005 ANTIBOTIC 10ML CLEAR GALSS TYPE I GLASS BOTTELS)0077047005 ANTIBOTIC 10ML CLEAR GALSS TYPE I	Relevant as per packing policy
		3	RUBBER STOPPER) C1474672GC 6 TP3 20mm. INJECTION STOPPER BROMO BUTYL GREY ULTRA CLEAN 6 WASHING WITH HIGHLY PURIFIED WATER RINSED WITH WFI READY TO STERILIZE TYVEK BAGS(AS PER GENERAL NOTES)	Relevant as per packing policy
NAFCILLIN FOR INJECTION USP 10 GM. NAFCILLIN FOR INJECTION USP 10 GM.	1 Number	1	NAFCILLIN SODIUM FOR INJECTION (STERILE BULK DRUG) NAFCILLIN SODIUM FOR INJECTION (STERILE BULK DRUG)	11.615 gm/10 gmInjection
		2	GLASS BOTTELS) 2047201005 INFUSION CLEAR CHOICE-P 100ML CLEAR GLASS TYPE I. GLASS BOTTELS) 2047201005 INFUSION CLEAR CHOICE-P 100ML CLEAR GLASS TYPE I.	Relevant as per packing policy
		3	RUBEER STOPPER) C16436720GC 6 TP3 28mm INFUSION STOPPER BROMO BUTYL GREY ULTRACLEAN 6 EVOLUTION WASHING WITH HIGHLY PURIFIED WATER RINSED WITH WFI	Relevant as per packing policy

			READY TO STERILIZE TYVEK BAGS (AS PER GENERAL NOTES)	

RA may take appropriate action as per the decision of Norms Committee.

654	**Case No.:76/15/82-ALC4/2018**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01533/AM19/	RLA File :03/94/040/00687/AM19/	Lic.No/Date:0310824793 30.10.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

655	**Case No.:610/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02067/AM19/	RLA File :05/23/040/00334/AM19/	Lic.No/Date:0510408268 30.10.2018	Defer Date:
	Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.			

656

Case No.:160/15/82-ALC4/2018	Party Name:RHODIA SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01617/AM19/	RLA File :03/95/040/00765/AM19/	Lic.No/Date:0310824827 31.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2018 dated 18.09.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Bricorr Flow (Tetrakis (Hydroxymethyl) Phosphonium Sulphate (2 : 1)	1 MT	1	Bricorr 70a / Tolcide PS 70a	0.6868 MT
		2	Ascorbic acid	Not allowed

RA may take appropriate action as per the decision of Norms Committee.

657	**Case No.:161/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01618/AM19/	RLA File :03/95/040/00785/AM19/	Lic.No/Date:0310824826 31.10.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MOLYBDENUM DI BUTYL DITHIOCARBAMATE(MDBC)	1 kg	1	MOLYBDENUM TRIOXIDE	0.430 kg
		2	DI-N-BUTYL AMINE(DIBUTYLAMINE)	0.387 kg
		3	CARBON DISULPHIDE	0.227 kg
		4	2-ETHYL HEXANOL	0.200 kg

RA may take appropriate action as per the decision of Norms Committee.

658	**Case No.:611/15/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02068/AM19/	RLA File :09/24/040/00331/AM19/	Lic.No/Date:0910066796 01.11.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

659	**Case No.:112/15/82-ALC4/2018**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01569/AM19/	RLA File :03/95/040/00715/AM19/	Lic.No/Date:0310824908 05.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ISOPROPYL ACETATE HAVING 99.8% PURITY	1 kg	1	ACETIC ACID	0.60 kg
		2	PROPYLENE	0.45 kg

RA may take appropriate action as per the decision of Norms Committee.

660	**Case No.:113/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01570/AM19/	RLA File :03/95/040/00784/AM19/	Lic.No/Date:0310824910 05.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee

661	**Case No.:193/15/82-ALC4/2018**	Party Name:RUMIT LIFE CARE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01650/AM19/	RLA File :03/95/040/00736/AM19/	Lic.No/Date:0310824914 05.11.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

662	**Case No.:196/15/82-ALC4/2018**	Party Name:RUMIT LIFE CARE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01653/AM19/	RLA File :03/95/040/00735/AM19/	Lic.No/Date:0310824912 05.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOBETASOL PROPIONATE BP/USP	1 kg	1	BETAMETHASONE IP/BP/USP/EP	1.00 kg

RA may take appropriate action as per the decision of Norms Committee

663	**Case No.:114/15/82-ALC4/2018**	Party Name:ZENITH DYEINTERMEDIATES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01571/AM19/	RLA File :03/95/040/00783/AM19/	Lic.No/Date:0310824931 06.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NAS-5 (2-DIAZO-1-NAPTHOL-5-SULFONIC ACID, SODIUM SALT)	1 kg	1	TOBIAS ACID (PURITY MIN. 97%)	1.20 kg

RA may take appropriate action as per the decision of Norms Committee.

664	**Case No.:198/15/82-ALC4/2018**	Party Name:RUMIT LIFECARE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01655/AM19/	RLA File :03/95/040/00737/AM19/	Lic.No/Date:0310824932 06.11.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

665	**Case No.:613/15/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02070/AM19/	RLA File :03/95/040/00775/AM19/	Lic.No/Date:0310824922 06.11.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

666	**Case No.:614/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02071/AM19/	RLA File :09/24/040/00360/AM19/	Lic.No/Date:0910066814 08.11.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

667	**Case No.:615/15/82-ALC4/2018**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02072/AM19/	RLA File :09/24/040/00371/AM19/	Lic.No/Date:0910066816 09.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AFC ABACAVIR (ABV) I	1kg	1	2-AZABICYCLO (2.2.1) HEPT-5-EN-3-ONE; (VINCELACTAM)	1.41 kg
		2	N-(2-AMINO-4, 6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764 kg
		3	SODIUM BOROHYDRIDE POWDER	0.226 kg
		4	D(-) TARTARIC ACID	0.780 kg
		5	L + TARTARIC ACID	1.23 kg

RA may take appropriate action as per the decision of Norms Committee

668	**Case No.:111/15/82-ALC4/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01568/AM19/	RLA File :03/95/040/00709/AM19/	Lic.No/Date:0310824946 12.11.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

669	**Case No.:616/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02073/AM19/	RLA File :09/24/040/00387/AM19/	Lic.No/Date:0910066821 12.11.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

670	**Case No.:87/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01544/AM19/	RLA File :34/24/040/00267/AM19/	Lic.No/Date:3410044685 13.11.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

671	**Case No.:115/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01572/AM19/	RLA File :03/95/040/00780/AM19/	Lic.No/Date:0310824984 13.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

672	**Case No.:197/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01654/AM19/	RLA File :03/95/040/00644/AM19/	Lic.No/Date:0310825003 13.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

673	**Case No.:634/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02091/AM19/	RLA File :09/24/040/00376/AM19/	Lic.No/Date:0910066832 13.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

674

Case No.:654/15/82-ALC4/2018	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02111/AM19/	RLA File :09/24/040/00367/AM19/	Lic.No/Date:0910066833 13.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Magnesium Tertiary Butoxide	1 kg	1	Magnesium turnings	0.283 kg
		2	Tertiary butyl alcohol	1.75 kg
		3	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

675	**Case No.:655/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02112/AM19/	RLA File :09/24/040/00370/AM19/	Lic.No/Date:0910066834 13.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DIBENZO-(1,4)-THIAZEPINE-11(10H)-ONE	1 kg	1	2 2 DITHIOSALICYLIC ACID	1.724 kg

RA concerned may take further necessary action as per above decision of NC.

676	**Case No.:656/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02113/AM19/	RLA File :09/24/040/00369/AM19/	Lic.No/Date:0910066835 13.11.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

677	**Case No.:618/15/82-ALC4/2018**	Party Name:ELIXIR PHARMA	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02075/AM19/	RLA File :08/24/040/00262/AM19/	Lic.No/Date:0810143853 14.11.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PREGABALIN	1 kg	1	+/- 3-CARBAMOYLMETHYL-5-METHYLHEXANOIC ACID	2.94 kg

RA concerned may take further necessary action as per above decision of NC.

678	**Case No.:619/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02076/AM19/	RLA File :09/24/040/00372/AM19/	Lic.No/Date:0910066842 14.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

679	**Case No.:620/15/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02077/AM19/	RLA File :09/24/040/00375/AM19/	Lic.No/Date:0910066846 14.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LABETALOL HYDROCHLORIDE	1 kg	1.	1-METHYL -3- PHENYL PROPYLAMINE / 3-AMINO -1-PHENYL BUTANE	1.414 kg
		2.	5-BROMOACETYL SALICYLAMIDE	1.587 kg
		3.	SODIUM BOROHYDRIDE	0.130 kg

RA may take appropriate action as per the decision of Norms Committee.

680	**Case No.:621/15/82-ALC4/2018**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02078/AM19/	RLA File :09/24/040/00390/AM19/	Lic.No/Date:0910066847 14.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

681	**Case No.:622/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02079/AM19/	RLA File :09/24/040/00373/AM19/	Lic.No/Date:0910066848 14.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

682	**Case No.:623/15/82-ALC4/2018**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02080/AM19/	RLA File :09/24/040/00363/AM19/	Lic.No/Date:0910066851 14.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. It was decided to forward a copy of application to DBT for obtaining its comments.			

683	**Case No.:624/15/82-ALC4/2018**	Party Name:MERCK LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02081/AM19/	RLA File :03/95/040/00817/AM19/	Lic.No/Date:0310825036 14.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

684

	Case No.:625/15/82-ALC4/2018	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02082/AM19/	RLA File :03/94/040/00711/AM19/	Lic.No/Date:0310825038 14.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018dated14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM CROMOGLICATE EYE DROPS 13.5 ML	1 Number	1	SODIUM CROMOGLYCATE	0.2754 gm/13.5 ml vial
SODIUM CROMOGLICATE EYE DROPS 10 ML	1 Number	1	SODIUM CROMOGLYCATE	0.204 gm/10 ml vial
SODIUM CROMOGLICATE EYE DROPS 5 ML	1 Number	1	SODIUM CROMOGLYCATE	0.102 gm/5 ml vial

RA may take appropriate action as per the decision of Norms Committee.

685

	Case No.:83/15/82-ALC4/2018	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01540/AM19/	RLA File :34/24/040/00158/AM19/	Lic.No/Date:3410044701 15.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2- ETHYL HEXYL NITRATE	1 kg	1	2-ETHYL HEXANOL	0.748 kg
		2	NITRIC ACID	Not allowed
		3	SULPHURIC ACID	Not allowed
		4	SODA ASH	Not allowed

RA may take appropriate action as per the decision of Norms Committee.

686	**Case No.:84/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01541/AM19/	RLA File :34/24/040/00257/AM19/	Lic.No/Date:3410044702 15.11.2018	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

687

Case No.:626/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02083/AM19/	RLA File :09/24/040/00383/AM19/	Lic.No/Date:0910066852 15.11.2018	

Decision: The Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA may take appropriate action as per the decision of Norms Committee.

688	**Case No.:627/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02084/AM19/	RLA File :09/24/040/00382/AM19/	Lic.No/Date:0910066853 15.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

689

Case No.:628/15/82-ALC4/2018	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02085/AM19/	RLA File :09/24/040/00377/AM19/	Lic.No/Date:0910066854 15.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
AMPICILLIN SODIUM STERILE & SULBACTAM SODIUM STERILE (2:1) / AMPICILLIN AND SULBACTAM FOR INJECTION (2:1)	1 kg	1	Sulbactam Acid	0.328 kg
		2	6-Amino Penicillanic Acid (6-APA)	0.462 kg
		3	D(-) Alpha Phenyl Glycine Base (PG Base)	0.350 kg
		4	Sodium Thiocyanate	0.192 kg
		5	Activated Carbon (Carbon Enoanticromos)	0.003 kg
		6	Penicillin G Amidase (Particle size 250 - 500 micron, Creamish to Brown regularly shaped beads) or (Immobilized Acylase Enzyme) Xinase	0.003 kg
		7	Acetone	0.101kg
		8	Acetonitrile	0.653 kg
		9	Isopropyl Alcohol (IPA)	1.12 kg
		10	Methanol	0.234 kg
		11	Aluminium Canisters / Bottles with Chloro Butyl Plug / Inner & Outer Lid and Gasket / Alu Caps [20 Ltrs (10Kg Cap)]	Net to Net with accountability

RA may take appropriate action as per the decision of Norms Committee.

690

Case No.:629/15/82-ALC4/2018	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02086/AM19/	RLA File :09/24/040/00393/AM19/	Lic.No/Date:0910066855 15.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1, 4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID (DOLUTEGRAVIR SODIUM (DSS-I))	1 kg	1	METHYL-4-METHOXY ACETOACETATE	0.75 kg
		2	DIMETHYL OXALATE	1.515 kg
		3	METHYLENE CHLORIDE	3.094 kg
		4	METHANOL	3.375 kg

RA may take appropriate action as per the decision of Norms Committee

691

Case No.:630/15/82-ALC4/2018	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02087/AM19/	RLA File :09/24/040/00391/AM19/	Lic.No/Date:0910066856 15.11.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

692

Case No.:631/15/82-ALC4/2018	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02088/AM19/	RLA File :09/24/040/00392/AM19/	Lic.No/Date:0910066857 15.11.2018	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

693

Case No.:105/15/82-ALC4/2018	Party Name:SAGA LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/01562/AM19/	RLA File :08/24/040/00261/AM19/	Lic.No/Date:0810143909 16.11.2018	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

694	**Case No.:632/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02089/AM19/	RLA File :05/23/040/00352/AM19/	Lic.No/Date:0510408426 16.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Beta Picoline	1 kg	1	Denatured Ethyl Alcohol	1.121 kg
		2	Propionaldehyde	0.057 kg
		3	Methanol	0.76 kg
		4	Ammonia	0.82 kg
		5	Alumino Silicate Catalyst	0.007 kg

RA concerned may take further necessary action as per above decision of NC.

695	**Case No.:643/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02100/AM19/	RLA File :05/23/040/00347/AM19/	Lic.No/Date:0510408442 16.11.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

696	**Case No.:644/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02101/AM19/	RLA File :05/23/040/00345/AM19/	Lic.No/Date:0510408436 16.11.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

697	**Case No.:645/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02102/AM19/	RLA File :05/23/040/00346/AM19/	Lic.No/Date:0510408439 16.11.2018	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

698	**Case No.:633/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02090/AM19/	RLA File :05/23/040/00349/AM19/	Lic.No/Date:0510408453 19.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018dated14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Pyridine 98% Min	1 kg	1	Alumino Silicate Catalyst	0.019 kg
		2	Ethyl Alcohol (Denatured)	2.294 kg
		3	Propionaldehyde	0.073 kg
		4	Methanol	1.41 kg

RA may take appropriate action as per the decision of Norms Committee

699	**Case No.:635/15/82-ALC4/2018**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02092/AM19/	RLA File :09/24/040/00388/AM19/	Lic.No/Date:0910066873 19.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	(S)+2-AMINO BUTYRAMIDE HCL	0.95 kg
		2	4-CHLOROBUTYRYL CHLORIDE	1.02 kg
		3	ACETONITRILE	1.028 kg
		4	POTASSIUM CARBONATE	0.838 kg
		5	METHYLENE CHLORIDE	0.74 kg
		6	DI-ISOPROPYL ETHER	0.50 kg

RA may take appropriate action as per the decision of Norms Committee

700	**Case No.:2/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01459/AM19/	RLA File :34/24/040/00254/AM19/	Lic.No/Date:3410044710 20.11.2018	Defer Date:

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

701	**Case No.:85/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01542/AM19/	RLA File :34/24/040/00255/AM19/	Lic.No/Date:3410044711 20.11.2018	Defer Date:

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

702	**Case No.:86/15/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01543/AM19/	RLA File :34/24/040/00256/AM19/	Lic.No/Date:3410044712 20.11.2018	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

703	**Case No.:110/15/82-ALC4/2018**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01567/AM19/	RLA File :03/95/040/00848/AM19/	Lic.No/Date:0310825158 20.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

704	**Case No.:155/15/82-ALC4/2018**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01612/AM19/	RLA File :03/95/040/00839/AM19/	Lic.No/Date:0310825152 20.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

705	**Case No.:638/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02095/AM19/	RLA File :09/24/040/00386/AM19/	Lic.No/Date:0910066874 20.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

706	**Case No.:639/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02096/AM19/	RLA File :08/24/040/00187/AM19/	Lic.No/Date:0810143923 20.11.2018	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

707	**Case No.:640/15/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02097/AM19/	RLA File :52/24/040/00064/AM19/	Lic.No/Date:5210042834 20.11.2018	Defer Date:
	Decision: RLA, Surat was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Surat.			

708	**Case No.:641/15/82-ALC4/2018**	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02098/AM19/	RLA File :08/24/040/00268/AM19/	Lic.No/Date:0810143924 20.11.2018	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

709	**Case No.:154/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01611/AM19/	RLA File :03/95/040/00658/AM19/	Lic.No/Date:0310825187 22.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

710	**Case No.:98/15/82-ALC4/2018**	Party Name:ZIM LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01555/AM19/	RLA File :03/95/040/00863/AM19/	Lic.No/Date:0310825226 26.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Azithromycin for oral suspension 200mg	1 kg	1	Azithromycin IP/USP	0.078 kg

RA may take appropriate action as per the decision of Norms Committee.

711	**Case No.:648/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02105/AM19/	RLA File :08/24/040/00203/AM19/	Lic.No/Date:0810143957 26.11.2018	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

712	**Case No.:649/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02106/AM19/	RLA File :03/94/040/00713/AM19/	Lic.No/Date:0310825212 26.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

713	**Case No.:650/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02107/AM19/	RLA File :03/95/040/00688/AM19/	Lic.No/Date:0310825230 26.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MIRTAZAPINE 15MG TABLETS (NT.WT 75.00 KGS, WT OF DRUGS : 78.750 KGS)	1 Tablet	1	MIRTAZAPINE	15.30 mg/tablet
MIRTAZAPIN 30 MG TABLETS (NT WT. 30.00 KGS, WT OF DRUGS : 31.50 KGS)	1 Tablet	2	MIRTAZAPINE	30.60 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

714	**Case No.:651/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02108/AM19/	RLA File :03/95/040/00813/AM19/	Lic.No/Date:0310825232 26.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIHEXYPHENIDYL HCL TABLETS JP 2MG(NET WT. 25.00 KGS, WT OF DRUG : 26.00 KGS)	1 Tablet	1	TRIHEXYPHENIDYL HCL JP	2.04 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

715	**Case No.:652/15/82-ALC4/2018**	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02109/AM19/	RLA File :07/24/040/00207/AM19/	Lic.No/Date:0710114175 26.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018dated12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NORFLEX 100MGTABLETS - (Orphenadrine Citrate 100mg + Lactose 167mg + Aerosil 200 - 8mg + Ethyl Cellulose 20mg) (Orphen-1000.000+ Lactose-1670.000+Aerosil-80.000+Ethyl-200.000 KGS) No: Tablets: 10000000 BP/EP/USP/PH.EUR/NF/USNF	1 Tablet	1	ORPHENADRINE CITRATE BP/EP/USP/PH.EUR	102.00 mg/tablet
		2	PHARMATOSE 130M MILLED LACTOSE MONOHYDRATE USP-NF/ PH.EUR/JP	167.00 mg/tablet
		3	ETHYL CELLULOSE N100 - BP/EP/USP/Ph.EUR/USNF	20.00 mg/tablet

RA may take appropriate action as per the decision of Norms Committee.

716	**Case No.:153/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01610/AM19/	RLA File :03/95/040/00640/AM19/	Lic.No/Date:0310825242 27.11.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

717	**Case No.:653/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02110/AM19/	RLA File :03/95/040/00814/AM19/	Lic.No/Date:0310825247 27.11.2018	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

718	**Case No.:657/15/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02114/AM19/	RLA File :03/94/040/00739/AM19/	Lic.No/Date:0310825254 28.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

719	**Case No.:658/15/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02115/AM19/	RLA File :03/94/040/00744/AM19/	Lic.No/Date:0310825255 28.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

720	**Case No.:659/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02116/AM19/	RLA File :09/24/040/00410/AM19/	Lic.No/Date:0910066905 28.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

721

Case No.:660/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02117/AM19/	RLA File :09/24/040/00397/AM19/	Lic.No/Date:0910066909 28.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Bromo methyl-2-cyano biphenyl	1 kg	1	2-Cyano-4-Methyl Biphenyl	0.785 kg

RA may take appropriate action as per the decision of Norms Committee.

722

Case No.:661/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02118/AM19/	RLA File :09/24/040/00401/AM19/	Lic.No/Date:0910066910 28.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-Valine Methyl ester Hydrochloride	1 kg	1	L-Valine	0.77 kg
		2	Thionyl Chloride	0.94 kg
		3	Methanol	0.96 kg
		4	Acetone	0.96 kg

RA may take appropriate action as per the decision of Norms Committee.

723

Case No.:662/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02119/AM19/	RLA File :09/24/040/00399/AM19/	Lic.No/Date:0910066911 28.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2015dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
(2R,5S)-5-(4-amino-5-fluoro-2-oxo-2H-pyrimidin-1-yl)-[1,3]oxathiolane-2-carboxylic acid(1R,5R)-methyl ester.	1kg.	1.	5-Fluoro Cytosine	0.50 kg
		2	Hexa Methyl Disilazane	0.53 kg
		3	Methane sulphonic acid	0.007 kg
		4	N,N-Dimethyl formamide	0.30 kg

RA may take appropriate action as per the decision of Norms Committee.

724	**Case No.:663/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02120/AM19/	RLA File :09/24/040/00405/AM19/	Lic.No/Date:0910066912 28.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
FINASTERIDE	1 kg	1.	3-Oxo-4-Aza-5-Alpha Androstane-17-Beta Carboxylic Acid	1.90 kg
		2	Di isopropyl ether	10.17 kg
		3	Bis (Trimethyl Silyl) Trifluoro Acetamide	1.47 kg
		4	2,3-Dichloro-5,6-Dicyano Benzoquinone	0.86 kg

RA may take appropriate action as per the decision of Norms Committee.

725	**Case No.:664/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02121/AM19/	RLA File :09/24/040/00358/AM19/	Lic.No/Date:0910066915 28.11.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

726	**Case No.:665/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02122/AM19/	RLA File :03/95/040/00866/AM19/	Lic.No/Date:0310825268 28.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 5/82-ALC4/2018 dated 25.07.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
DIBUTYL ETHER	1 kg	1	NORMAL BUTANOL	1.264 kg

RA may take appropriate action as per the decision of Norms Committee.

727	**Case No.:666/15/82-ALC4/2018**	Party Name:INFINITY LABORATORIES PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02123/AM19/	RLA File :22/24/040/00062/AM19/	Lic.No/Date:2210016018 28.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2018 dated 18.09.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
KETOPROFEN (EACH KG OF KETOPROFEN CONTAIN KETOPROFEN NITRILE 1.10 KG)	1 kg	1	KETOPROFEN NITRILE	1.10 kg

RA may take appropriate action as per the decision of Norms Committee.

728	**Case No.:669/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02126/AM19/	RLA File :61/24/040/00012/AM19/	Lic.No/Date:6110001560 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

729	**Case No.:670/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02127/AM19/	RLA File :61/24/040/00013/AM19/	Lic.No/Date:6110001561 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

730	**Case No.:671/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02128/AM19/	RLA File :61/24/040/00014/AM19/	Lic.No/Date:6110001562 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

731	**Case No.:672/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02129/AM19/	RLA File :61/24/040/00015/AM19/	Lic.No/Date:6110001563 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

732	**Case No.:673/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02130/AM19/	RLA File :61/24/040/00018/AM19/	Lic.No/Date:6110001564 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

733	**Case No.:674/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02131/AM19/	RLA File :61/24/040/00017/AM19/	Lic.No/Date:6110001565 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

734	**Case No.:675/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02132/AM19/	RLA File :61/24/040/00016/AM19/	Lic.No/Date:6110001566 28.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

735	**Case No.:210/15/82-ALC4/2018**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01667/AM19/	RLA File :22/24/040/00064/AM19/	Lic.No/Date:2210016020 29.11.2018	Defer Date:
	Decision: Application received from RLA, Dehradun. Deferred for comments of TE.			

736	**Case No.:668/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02125/AM19/	RLA File :08/24/040/00264/AM19/	Lic.No/Date:0810143988 29.11.2018	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

737	**Case No.:689/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02146/AM19/	RLA File :09/24/040/00421/AM19/	Lic.No/Date:0910066921 29.11.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

738	**Case No.:838/15/82-ALC4/2018**	Party Name:IND SWIFT LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02295/AM19/	RLA File :22/24/040/00065/AM19/	Lic.No/Date:2210016019 29.11.2018	Defer Date:
	Decision: Application received from RLA, Chandigarh. Deferred for comments of TE.			

739	**Case No.:144/15/82-ALC4/2018**	Party Name:USV PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01601/AM19/	RLA File :03/95/040/00897/AM19/	Lic.No/Date:0310825333 30.11.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

740	**Case No.:147/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01604/AM19/	RLA File :03/95/040/00619/AM19/	Lic.No/Date:0310825331 30.11.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

741

Case No.:151/15/82-ALC4/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01608/AM19/	RLA File :03/95/040/00892/AM19/	Lic.No/Date:0310825332 30.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.777 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee

742

Case No.:194/15/82-ALC4/2018	Party Name:SHREE LIFE SCIENCES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01651/AM19/	RLA File :03/95/040/00860/AM19/	Lic.No/Date:0310825306 30.11.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2018 dated 18.09.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
INJECTION (FRUCTON) D-Fructose 1,6-Diphosphate Trisodium Salt for Injection Each Vial Contains - D-Fructose 1,6-Diphosphate Trisodium Hydrate 5g, (Eq. to 3.75g Fructose 1,6-Diphosphoric Acid) Each Vial Contains Water for injection 50ml	1 Number Vial	1	D-Fructose 1,6-Diphosphate Trisodium Hydrate	5.50 gm/vial

RA may take appropriate action as per the decision of Norms Committee.

743

Case No.:676/15/82-ALC4/2018	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02133/AM19/	RLA File :09/24/040/00406/AM19/	Lic.No/Date:0910066925 30.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
Dibenzo-(1,4)-thiazepine-11-(10H)-one.	1kg.	1	Tetra Butyl Ammonium Bromide	0.010 kg
		2	Thiophenol	0.59 kg
		3	Orthochloro nitrobenzene	0.88 kg
		4	Phenyl chloroformate	0.88 kg
		5	Polyphosphoric acid	4.03 kg

RA may take appropriate action as per the decision of Norms Committee.

744	**Case No.:677/15/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02134/AM19/	RLA File :09/24/040/00398/AM19/	Lic.No/Date:0910066926 30.11.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2-Butyl-4-chloro-5-formyl imidazole	1 kg	1	Valeronitrile	0.85 kg
		2	Glycine	0.68 kg
		3	N,N-Dimethyl formamide	1.30 kg

RA may take appropriate action as per the decision of Norms Committee.

745	**Case No.:683/15/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02140/AM19/	RLA File :03/95/040/00873/AM19/	Lic.No/Date:0310825329 30.11.2018	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

746	**Case No.:684/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02141/AM19/	RLA File :09/24/040/00419/AM19/	Lic.No/Date:0910066930 03.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

747	**Case No.:685/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02142/AM19/	RLA File :09/24/040/00420/AM19/	Lic.No/Date:0910066931 03.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

748	**Case No.:686/15/82-ALC4/2018**	Party Name:GENESYS BIOLOGICS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02143/AM19/	RLA File :09/24/040/00427/AM19/	Lic.No/Date:0910066932 03.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. It was decided to forward a copy of application to DBT for obtaining its comments.

749	**Case No.:687/15/82-ALC4/2018**	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02144/AM19/	RLA File :03/94/040/00685/AM19/	Lic.No/Date:0310825360 03.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

750	**Case No.:688/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02145/AM19/	RLA File :05/23/040/00385/AM19/	Lic.No/Date:0510408748 04.12.2018	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

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Case No.:690/15/82-ALC4/2018	Party Name:S V LABS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02147/AM19/	RLA File :09/24/040/00422/AM19/	Lic.No/Date:0910066936 04.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Cyclohexyl Ester Rx	1 kg	1	Glyoxyalic acid (50%)	0.743 kg
		2	2,5 Dihydroxy-1,4 Dithiane (Diol)	0.325 kg
		3	Triphosgene	0.40 kg
		4	HEXAMETHYL DISILAZANE (HMDS)	0.300 kg
		5	Cytosine	0.412 kg
		6	METHYLENE CHLORIDE STABILIZED WITH AMYLENE 50 PPM(MDC)	2.63 kg

RA may take appropriate action as per the decision of Norms Committee.

752	**Case No.:691/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02148/AM19/	RLA File :09/24/040/00423/AM19/	Lic.No/Date:0910066937 04.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

753	**Case No.:754/15/82-ALC4/2018**	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02211/AM19/	RLA File :03/94/040/00766/AM19/	Lic.No/Date:0310825405 04.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

754	**Case No.:103/15/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01560/AM19/	RLA File :03/95/040/00851/AM19/	Lic.No/Date:0310825462 05.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

755	**Case No.:140/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01597/AM19/	RLA File :03/95/040/00911/AM19/	Lic.No/Date:0310825441 05.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

756	**Case No.:141/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01598/AM19/	RLA File :03/95/040/00912/AM19/	Lic.No/Date:0310825439 05.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DIPENTAMETHYLENE THIURAM TETRA SULPHIDE(QUREACC DPTT)	1 kg	1	PIPERIDINE	0.447 kg
		2	CARBON DISULPHIDE	0.399 kg
		3	HYDROGEN PEROXIDE	0.1 kg

RA may take appropriate action as per the decision of Norms Committee.

757	**Case No.:142/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01599/AM19/	RLA File :03/95/040/00904/AM19/	Lic.No/Date:0310825433 05.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
ISO EUGENOL	1 kg	1	CLOVE LEAF OIL	1.35 kg
		2	RUTHENIUM(III) 2,4 PENTANEDIONATE(RUTHENIUM ACETYLACETONATE)	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

758	**Case No.:143/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01600/AM19/	RLA File :03/95/040/00905/AM19/	Lic.No/Date:0310825461 05.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
YAPOX CL 30/10"HYDROQUINONE BIS" (2 HYDROXY ETHYL ETHER)	1 kg	1	HYDROQUINONE	0.579 kg

RA may take appropriate action as per the decision of Norms Committee.

759	**Case No.:148/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01605/AM19/	RLA File :03/95/040/00712/AM19/	Lic.No/Date:0310825429 05.12.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

760	**Case No.:150/15/82-ALC4/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01607/AM19/	RLA File :03/95/040/00895/AM19/	Lic.No/Date:0310825432 05.12.2018	

Decision: The Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 4/82-ALC4/2018 meeting dated 19.06.2018 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THEIC-TRIS (2-Hydroxy Ethyl) Isocyanurate	1 kg	1	Cyanuric Acid	0.546 kg
		2	Ethylene Oxide	0.562 kg
		3	Methanol	0.103 kg

RA may take appropriate action as per the decision of Norms Committee

761	**Case No.:179/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01636/AM19/	RLA File :03/95/040/00790/AM19/	Lic.No/Date:0310825414 05.12.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

762	**Case No.:180/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01637/AM19/	RLA File :03/95/040/00789/AM19/	Lic.No/Date:0310825463 05.12.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

763	**Case No.:182/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01639/AM19/	RLA File :03/95/040/00670/AM19/	Lic.No/Date:0310825413 05.12.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

764	**Case No.:205/15/82-ALC4/2018**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01662/AM19/	RLA File :05/24/040/00493/AM19/	Lic.No/Date:0510408758 05.12.2018	

Decision: The Committee considered case as per agenda and and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms as per earlier decision taken by NC in its 5/82-ALC4/2015 meeting dated 25.06.2015 under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Import items	Qty.
Quinoline Based Alkaloid: Camptothecin HPLC Purity NLT 98.50%	1 kg	Quinoline Based Alkaloid: Camptothecin HPLC Purity NMT 95%	1.0346 kg

RA may take appropriate action as per the decision of Norms Committee

765	**Case No.:692/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02149/AM19/	RLA File :09/24/040/00424/AM19/	Lic.No/Date:0910066938 05.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

766	**Case No.:693/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02150/AM19/	RLA File :09/24/040/00426/AM19/	Lic.No/Date:0910066940 05.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Chloro-2-trifluoro acetyl aniline hydrochloride hydrate	1 kg	1	p-Chloroaniline	0.626 kg
		2	Pivaloyl chloride	0.652 kg
		3	Tetrahydrofuran (THF)	1.57 kg
		4	2-Chloro Butane	1.133 kg

RA may take appropriate action as per the decision of Norms Committee

767	**Case No.:694/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02151/AM19/	RLA File :09/24/040/00430/AM19/	Lic.No/Date:0910066942 05.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

768	**Case No.:695/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02152/AM19/	RLA File :09/24/040/00435/AM19/	Lic.No/Date:0910066943 05.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

769	**Case No.:696/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02153/AM19/	RLA File :09/24/040/00436/AM19/	Lic.No/Date:0910066944 05.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

770	**Case No.:744/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02201/AM19/	RLA File :03/95/040/00876/AM19/	Lic.No/Date:0310825438 05.12.2018	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

771	**Case No.:773/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02230/AM19/	RLA File :03/95/040/00902/AM19/	Lic.No/Date:0310825460 05.12.2018	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

772	**Case No.:104/15/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01561/AM19/	RLA File :05/24/040/00473/AM19/	Lic.No/Date:0510408806 06.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PLASTICIZER (PVC) (DI-OCTYL TERAPHTHALATE (DOTP)	1 kg	1	PURE TERE PHTHALIC ACID	0.3797 kg
		2	2 ETHYL HEXANOL	0.700 kg

RA may take appropriate action as per the decision of Norms Committee.

773	**Case No.:181/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01638/AM19/	RLA File :03/95/040/00835/AM19/	Lic.No/Date:0310825465 06.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

774	**Case No.:183/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01640/AM19/	RLA File :03/95/040/00794/AM19/	Lic.No/Date:0310825466 06.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

775	**Case No.:186/15/82-ALC4/2018**	Party Name:WOCKHARDT LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01643/AM19/	RLA File :03/95/040/00900/AM19/	Lic.No/Date:0310825487 06.12.2018	**Defer Date:**
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

776	**Case No.:697/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02154/AM19/	RLA File :09/24/040/00437/AM19/	Lic.No/Date:0910066948 06.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1	ORTHO TOLYL ACETIC ACID	1.56 kg
		2	SODIUM METHOXIDE	0.416 kg
		3	POTASSIUM IODIDE	0.008 kg
		4	THIONYL CHLORIDE	1.24 kg

RA may take appropriate action as per the decision of Norms Committee.

777	**Case No.:698/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02155/AM19/	RLA File :09/24/040/00412/AM19/	Lic.No/Date:0910066949 06.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderbad. Deferred for comments of TE.			

778	**Case No.:699/15/82-ALC4/2018**	Party Name:CRYSTAL QUINONE PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02156/AM19/	RLA File :08/24/040/00296/AM19/	Lic.No/Date:0810144041 06.12.2018	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

779	**Case No.:700/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02157/AM19/	RLA File :03/94/040/00748/AM19/	Lic.No/Date:0310825472 06.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

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Case No.:701/15/82-ALC4/2018	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02158/AM19/	RLA File :09/24/040/00454/AM19/	Lic.No/Date:0910066950 06.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
(2S,3S,5S)-2-(2,6-Dimethyl phenoxyacetyl)amino-3-hydroxy-5-amino-1,6-diphenylhexane	1 kg	1	(2S,3S,5S)-2-amino-3-hydroxy-5-(t-butyloxycarbonylamino)-1,6-diphenylhexane	1.345 kg

RA may take appropriate action as per the decision of Norms Committee.

781	**Case No.:702/15/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02159/AM19/	RLA File :07/24/040/00212/AM19/	Lic.No/Date:0710114247 06.12.2018	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

782	**Case No.:145/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01602/AM19/	RLA File :03/95/040/00713/AM19/	Lic.No/Date:0310825506 07.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

783	**Case No.:146/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01603/AM19/	RLA File :03/95/040/00820/AM19/	Lic.No/Date:0310825528 07.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

784	**Case No.:149/15/82-ALC4/2018**	Party Name:POLYGEL INDUSTRIES PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01606/AM19/	RLA File :03/95/040/00906/AM19/	Lic.No/Date:0310825534 07.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

785	**Case No.:184/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01641/AM19/	RLA File :03/95/040/00926/AM19/	Lic.No/Date:0310825513 07.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
METHYL EUGENOL	1 kg	1	CLOVE LEAF OIL	1.35 kg

RA may take appropriate action as per the decision of Norms Committee.

786	**Case No.:185/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01642/AM19/	RLA File :03/95/040/00925/AM19/	Lic.No/Date:0310825514 07.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

787	**Case No.:88/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01545/AM19/	RLA File :03/94/040/00774/AM19/	Lic.No/Date:0310825559 10.12.2018	Defer Date:
	Decision: Application received from RLA, Bangalore. Deferred for comments of TE.			

788	**Case No.:703/15/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02160/AM19/	RLA File :09/24/040/00413/AM19/	Lic.No/Date:0910066958 10.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

789	**Case No.:704/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02161/AM19/	RLA File :31/83/040/00133/AM19/	Lic.No/Date:3110067248 10.12.2018	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

790	**Case No.:705/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02162/AM19/	RLA File :05/23/040/00380/AM19/	Lic.No/Date:0510408854 10.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Zinc Pyrithone 50% FPS (Fine Particle Suspension)	1 kg	1	Zinc Pyrithone	0.50 kg

RA may take appropriate action as per the decision of Norms Committee.

791	**Case No.:706/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02163/AM19/	RLA File :03/94/040/00773/AM19/	Lic.No/Date:0310825552 10.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

792	**Case No.:707/15/82-ALC4/2018**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02164/AM19/	RLA File :22/24/040/00066/AM19/	Lic.No/Date:2210016024 10.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
Amoxycillin Trihydrate Through 6-APA route through Enzymatic route	1 kg	1	6-AMINO PENICILLANIC ACID(6-APA)	0.55 kg
		2	D(-)P-HYDROXY PHENYL GLYCINE METHYLESTER	0.477 kg
		3	ELCOLASE (ENZYME)	0.005 kg

RA may take appropriate action as per the decision of Norms Committee.

793	**Case No.:715/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02172/AM19/	RLA File :04/24/040/00143/AM19/	Lic.No/Date:0410164962 10.12.2018	Defer Date:

Decision: RLA, Chennai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.

794	**Case No.:139/15/82-ALC4/2018**	Party Name:RUBICON RESEARCH PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01596/AM19/	RLA File :03/95/040/00889/AM19/	Lic.No/Date:0310825587 11.12.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

795	**Case No.:708/15/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02165/AM19/	RLA File :03/94/040/00775/AM19/	Lic.No/Date:0310825577 11.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ALLOPURINOL	1kg	1	3-Amino Pyrazole Carboxamide Hemisulphate	1.538 kg
		2	Formamide	1.50 kg

RA may take appropriate action as per the decision of Norms Committee.

796	**Case No.:709/15/82-ALC4/2018**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02166/AM19/	RLA File :03/94/040/00768/AM19/	Lic.No/Date:0310825580 11.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PURE CINEOLE	1 kg	1	EUCALYPTOL OIL	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

797	**Case No.:710/15/82-ALC4/2018**	Party Name:JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02167/AM19/	RLA File :03/94/040/00769/AM19/	Lic.No/Date:0310825582 11.12.2018	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PURE CINEOLE	1 kg	1	EUCALYPTOL OIL	1.01 kg

RA may take appropriate action as per the decision of Norms Committee

798	**Case No.:711/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02168/AM19/	RLA File :09/24/040/00441/AM19/	Lic.No/Date:0910066959 11.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

799	**Case No.:712/15/82-ALC4/2018**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02169/AM19/	RLA File :03/94/040/00740/AM19/	Lic.No/Date:0310825611 11.12.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

800	**Case No.:4/15/82-ALC4/2018**	Party Name:GUJARAT ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01461/AM19/	RLA File :03/94/040/00787/AM19/	Lic.No/Date:0310825624 12.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2018 dated 01.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl.No.	Import items	Qty.
5 Chloro Salicylic Acid	1 kg	1	Para Chloro Phenol	0.87 kg

RA may take appropriate action as per the decision of Norms Committee.

801	**Case No.:100/15/82-ALC4/2018**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01557/AM19/	RLA File :05/24/040/00499/AM19/	Lic.No/Date:0510408880 12.12.2018	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

802	**Case No.:106/15/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01563/AM19/	RLA File :34/24/040/00294/AM19/	Lic.No/Date:3410044750 12.12.2018	Defer Date:

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

803	**Case No.:152/15/82-ALC4/2018**	Party Name:PRASOL CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01609/AM19/	RLA File :03/95/040/00948/AM19/	Lic.No/Date:0310825623 12.12.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Complete 4E with technical details with molecular weight and yield.

804	**Case No.:714/15/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02171/AM19/	RLA File :03/94/040/00776/AM19/	Lic.No/Date:0310825626 12.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-(N,N-DIMETHYLAMINO)-2-PHENYL-1-BUTANOL	1 kg	1	PROPIOPHENONE	2.10 kg
		2	SODIUM CYANIDE	0.768 kg
		3	SYNHYDRIDE / VITRIDE	2.412 kg

RA may take appropriate action as per the decision of Norms Committee.

805	**Case No.:187/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01644/AM19/	RLA File :03/95/040/00821/AM19/	Lic.No/Date:0310825637 13.12.2018	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

806	**Case No.:188/15/82-ALC4/2018**	Party Name:ROYAL PHARMA	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01645/AM19/	RLA File :03/95/040/00945/AM19/	Lic.No/Date:0310825646 13.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2018 dated 24.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BICALUTAMIDE SULFIDE CHEMICAL NAME: N-[4-CYANO-3-(TRIFLUORO METHYL)PHENYL]-3-[(4-FLUOROPHENYL THIO)] -2-HYDROXY-2-METHYL PROPIONALID	1 kg	1.	N-[4-CYANO-3-(TRIFLUOROMETHYL) PHENYL] METHACRYLAMIDE M F C12H90N2F3 AND M Wt 254	0.709 kg
		2.	4- FLUOROTHIOPHENOL M F C6H5F5 AND M Wt 128	0.30 kg

RA may take appropriate action as per the decision of Norms Committee.

807	**Case No.:189/15/82-ALC4/2018**	Party Name:TATA CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01646/AM19/	RLA File :03/95/040/00901/AM19/	Lic.No/Date:0310825645 13.12.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

808	**Case No.:716/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02173/AM19/	RLA File :05/23/040/00243/AM19/	Lic.No/Date:0510408887 13.12.2018	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

809	**Case No.:717/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02174/AM19/	RLA File :09/24/040/00450/AM19/	Lic.No/Date:0910066965 13.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Famciclovir	1 kg	1	2-Amino-6-chloro purine	1.11 kg

RA may take appropriate action as per the decision of Norms Committee.

810	**Case No.:718/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02175/AM19/	RLA File :09/24/040/00453/AM19/	Lic.No/Date:0910066966 13.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MONTELUKAST SODIUM	1 kg	1	2-(2-3S-3,2,7-chloro-2-quinolinyl)-ethynylphenyl)-3-hydroxypropyl)-phenyl-2-propanol	1.24 kg
		2	1-(Mercaptomethyl)-1-cyclopropane acetic acid	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

811	**Case No.:719/15/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02176/AM19/	RLA File :09/24/040/00449/AM19/	Lic.No/Date:0910066967 13.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Moxifloxacin Hydrochloride	1 kg	1	Ethyl-1-cyclopropyl-6,7-difluro-1,4-dihydro-8-methoxy-4-oxoquinoline-3-carboxylate	0.978 kg
		2	(S,S)-2,8-Diazobicyclo (4,3,0) nonane	0.37 kg

RA may take appropriate action as per the decision of Norms Committee.

812	**Case No.:720/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02177/AM19/	RLA File :08/24/040/00276/AM19/	Lic.No/Date:0810144085 13.12.2018	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

813	**Case No.:721/15/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02178/AM19/	RLA File :61/24/040/00020/AM19/	Lic.No/Date:6110001570 13.12.2018	Defer Date:

Decision: RLA, Dehradun was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Chennai.

814	**Case No.:199/15/82-ALC4/2018**	Party Name:UNITECH INTERNATIONAL LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01656/AM19/	RLA File :03/95/040/00942/AM19/	Lic.No/Date:0310825669 14.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Import items	Qty.
Esters of Methacrylic Acid - Crude Methyl Methacrylate Monomer Net Content Per M.T.: Acrylic Strips and Cut Pieces - 1.33 M.T.	1 MT	Acrylic Strips and Cut Pieces	1.10 MT

RA may take appropriate action as per the decision of Norms Committee.

815	**Case No.:722/15/82-ALC4/2018**	Party Name:R.L.FINE CHEM PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02179/AM19/	RLA File :07/24/040/00227/AM19/	Lic.No/Date:0710114273 14.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 13.11 .2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CHLORPROMAZINE HCL IP/BP /USP	1 kg	1	1 BROMO 3 CHLORO PROPANE	0.95 kg
		2	2 CHLORO PHENOTHIAZINE	0.90 kg
		3	ACETONE	3.30 kg

RA may take appropriate action as per the decision of Norms Committee.

816	**Case No.:124/15/82-ALC4/2018**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01581/AM19/	RLA File :03/95/040/00967/AM19/	Lic.No/Date:0310825700 17.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SERTRALINE HYDROCHLORIDE	1 kg	1	D MANDELIC ACID	0.392 kg
		2	4-(3,4-DICHLOROPHENYL)-1-TETRALONE	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

817	**Case No.:128/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01585/AM19/	RLA File :03/95/040/00924/AM19/	Lic.No/Date:0310825698 17.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.7722 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee

818	**Case No.:132/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01589/AM19/	RLA File :03/95/040/00355/AM19/	Lic.No/Date:0310825690 17.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

819	**Case No.:131/15/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01588/AM19/	RLA File :03/95/040/00959/AM19/	Lic.No/Date:0310825740 18.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

820	**Case No.:724/15/82-ALC4/2018**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02181/AM19/	RLA File :05/23/040/00399/AM19/	Lic.No/Date:0510408950 18.12.2018	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

821	**Case No.:725/15/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02182/AM19/	RLA File :03/95/040/00947/AM19/	Lic.No/Date:0310825718 18.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

822	**Case No.:726/15/82-ALC4/2018**	Party Name:NATCO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02183/AM19/	RLA File :09/24/040/00417/AM19/	Lic.No/Date:0910066973 18.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

823	**Case No.:727/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02184/AM19/	RLA File :09/24/040/00443/AM19/	Lic.No/Date:0910066974 18.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

824	**Case No.:728/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02185/AM19/	RLA File :09/24/040/00442/AM19/	Lic.No/Date:0910066975 18.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

825	**Case No.:729/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02186/AM19/	RLA File :09/24/040/00458/AM19/	Lic.No/Date:0910066976 18.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

826	**Case No.:730/15/82-ALC4/2018**	Party Name:PERKIN LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02187/AM19/	RLA File :09/24/040/00444/AM19/	Lic.No/Date:0910066977 18.12.2018	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

827	**Case No.:732/15/82-ALC4/2018**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02189/AM19/	RLA File :03/94/040/00719/AM19/	Lic.No/Date:0310825741 18.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

828	**Case No.:733/15/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02190/AM19/	RLA File :09/24/040/00469/AM19/	Lic.No/Date:0910066978 18.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

829	**Case No.:734/15/82-ALC4/2018**	Party Name:DSM SINOCHEM PHARMACEUTICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02191/AM19/	RLA File :22/24/040/00068/AM19/	Lic.No/Date:2210016035 18.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Amoxycillin Trihydrate Through 6-APA Through Enzymatic Route	1 kg	1	6-AMINO PENICILLANIC ACID(6-APA)	0.55 kg
		2	D(-)P-HYDROXY PHENYL GLYCINE METHYLESTER	0.477 kg
		3	ELCOLASE (ENZYME)	0.005 kg

RA may take appropriate action as per the decision of Norms Committee.

830	**Case No.:735/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02192/AM19/	RLA File :03/94/040/00753/AM19/	Lic.No/Date:0310825758 18.12.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

831	**Case No.:736/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02193/AM19/	RLA File :52/24/040/00068/AM19/	Lic.No/Date:5210042870 18.12.2018	Defer Date:

Decision: Application received from RLA, Surat. Deferred for comments of TE.

832	**Case No.:99/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01556/AM19/	RLA File :05/24/040/00503/AM19/	Lic.No/Date:0510408988 19.12.2018	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

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Case No.:108/15/82-ALC4/2018	Party Name:ONEIRO CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01565/AM19/	RLA File :34/24/040/00296/AM19/	Lic.No/Date:3410044772 19.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
2-Chloromethyl-3, 5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 kg	1	3,5 Lutidine	1.04 kg
		2	Toluene	1.52 kg
		3	Methanol	2.01 kg
		4	Acetone	0.50 kg
		5	Activated Carbon	0.1 kg
		6	Ammonium Persulphate	1.71 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:130/15/82-ALC4/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01587/AM19/	RLA File :03/95/040/00512/AM19/	Lic.No/Date:0310825799 19.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.7722 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee

835

Case No.:738/15/82-ALC4/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02195/AM19/	RLA File :09/24/040/00460/AM19/	Lic.No/Date:0910066983 19.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

836	**Case No.:739/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02196/AM19/	RLA File :31/83/040/00131/AM19/	Lic.No/Date:3110067257 19.12.2018	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

837	**Case No.:740/15/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02197/AM19/	RLA File :03/94/040/00772/AM19/	Lic.No/Date:0310825780 19.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

838	**Case No.:1025/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02482/AM19/	RLA File :24/24/040/00044/AM19/	Lic.No/Date:2410042604 19.12.2018	Defer Date:
	Decision: Application received from RLA, Rajkot. Deferred for comments of TE.			

839	**Case No.:129/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01586/AM19/	RLA File :03/95/040/00450/AM19/	Lic.No/Date:0310825832 20.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

840	**Case No.:209/15/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01666/AM19/	RLA File :22/24/040/00041/AM19/	Lic.No/Date:2210016040 20.12.2018	Defer Date:
	Decision: Application received from RLA, Chandigarh. Deferred for comments of TE.			

841	**Case No.:741/15/82-ALC4/2018**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02198/AM19/	RLA File :05/23/040/00388/AM19/	Lic.No/Date:0510409001 20.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
DOXYCYCLINE CAPSULES 100MG (HARD GELATINE CAPSULES CONTAINING YELLOW GRANULAR POWDER). THE NET WEIGHT OF DOXYCYLINE HYCLATE B.P.SHOULD BE 2000 Kgs. IN EXPORT PRODUCT.	1 No. Tablet	1	DOXYCYCLINE HYCLATE B.P. (YELLOW HYGROSCOPIC CRYSTALLINE POWDER)	117.70 mg / 100 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

842	**Case No.:742/15/82-ALC4/2018**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02199/AM19/	RLA File :34/24/040/00295/AM19/	Lic.No/Date:3410044774 20.12.2018	Defer Date:

Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.

843	**Case No.:743/15/82-ALC4/2018**	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02200/AM19/	RLA File :08/24/040/00267/AM19/	Lic.No/Date:0810144119 20.12.2018	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

844	**Case No.:745/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02202/AM19/	RLA File :03/94/040/00782/AM19/	Lic.No/Date:0310825817 20.12.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

845

Case No.:746/15/82-ALC4/2018	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02203/AM19/	RLA File :03/94/040/00759/AM19/	Lic.No/Date:0310825818 20.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2018 dated 26.07.2018, it was decided to revise the norms under para 4.7 of HBP as under or as applied by the firm whichever is lower:

Export product	.Qty.	Sl. No.	Import items	Qty.
Triamist Nasal Spray (120 MD) Triamcinolone Acetonide 55mcg Nasal Spray (120 MD) Each Spray delivers: Triamcinolone Acetonide 55mcg	1 Number	1	Triamcinolone Acetonide	6.732 mg/ pack
		2	PUMP VP3/100 FCS 20MM	Relevant as per packing policy
		3	20ML WHITE OPAQUE HDPE VIAL WITH 20MM NECK FINISH	
		4	NASAL ACTUATOR	

RA concerned may take further necessary action as per above decision of NC.

846

Case No.:747/15/82-ALC4/2018	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02204/AM19/	RLA File :03/94/040/00765/AM19/	Lic.No/Date:0310825821 20.12.2018	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

847

Case No.:748/15/82-ALC4/2018	Party Name:SPANSULES FORMULATIONS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02205/AM19/	RLA File :09/24/040/00418/AM19/	Lic.No/Date:0910066987 20.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

848

Case No.:749/15/82-ALC4/2018	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02206/AM19/	RLA File :09/24/040/00464/AM19/	Lic.No/Date:0910066989 20.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

849	**Case No.:752/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02209/AM19/	RLA File :08/24/040/00303/AM19/	Lic.No/Date:0810144142 21.12.2018	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

850	**Case No.:753/15/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02210/AM19/	RLA File :03/94/040/00800/AM19/	Lic.No/Date:0310825880 21.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

851	**Case No.:126/15/82-ALC4/2018**	Party Name:POLYGEL INDUSTRIES PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01583/AM19/	RLA File :03/95/040/00969/AM19/	Lic.No/Date:0310825887 24.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

852

Case No.:127/15/82-ALC4/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01584/AM19/	RLA File :03/95/040/00986/AM19/	Lic.No/Date:0310825906 24.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018dated14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.777 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee

853	**Case No.:755/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02212/AM19/	RLA File :03/95/040/00977/AM19/	Lic.No/Date:0310825891 24.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018dated14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL	1 kg	1	DL 2AMINOBUTANOL	1.6014 kg
		2	TARTARIC ACID	0.153 kg
		3	METHANOL	0.4172 kg
		4	ISOPROPYL ALCOHOL	0.187 kg
		5	ETHYLENE DICHLORIDE	0.4663 kg

RA may take appropriate action as per the decision of Norms Committee

854	**Case No.:756/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02213/AM19/	RLA File :03/95/040/00978/AM19/	Lic.No/Date:0310825892 24.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHAMBUTOL HCL	1 kg	1	DL 2AMINOBUTANOL	1.6014 kg
		2	TARTARIC ACID	0.153 kg
		3	METHANOL	0.4172 kg
		4	ISOPROPYL ALCOHOL	0.187 kg
		5	ETHYLENE DICHLORIDE	0.4663 kg

RA may take appropriate action as per the decision of Norms Committee

855

Case No.:757/15/82-ALC4/2018	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02214/AM19/	RLA File :03/95/040/00875/AM19/	Lic.No/Date:0310825914 24.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM ACETATE CAPS 667MG (NT WT. 2067.700 KGS WT OF DRUG : 2315.824 KGS)	1 Number	1	CALCIUM ACETATE USP	680.34 mg/capsule

RA may take appropriate action as per the decision of Norms Committee.

856

Case No.:758/15/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02215/AM19/	RLA File :09/24/040/00472/AM19/	Lic.No/Date:0910066997 24.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

857

Case No.:925/15/82-ALC4/2018	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02382/AM19/	RLA File :09/24/040/00470/AM19/	Lic.No/Date:0910066998 24.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

858

Case No.:125/15/82-ALC4/2018	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/01582/AM19/	RLA File :03/95/040/00991/AM19/	Lic.No/Date:0310825940 26.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Qty.	Sl. No.	Import items	Qty.
METHYL SALICYLATE (MIN. 99%) (Phenol Free)	1 kg	1.	SALICYLIC ACID	1.1715 kg

RA may take appropriate action as per the decision of Norms Committee.

859	**Case No.:759/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02216/AM19/	RLA File :05/24/040/00534/AM19/	Lic.No/Date:0510409052 26.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MONTELUKAST SODIUM	1 kg	1	2-(2-3S-3,2,7-chloro-2-quinolinyl)-ethynylphenyl)-3-hydroxypropyl)-phenyl-2-propanol	1.24 kg
		2	1-(Mercaptomethyl)-1-cyclopropane acetic acid	0.40 kg

RA may take appropriate action as per the decision of Norms Committee.

860	**Case No.:760/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02217/AM19/	RLA File :05/24/040/00533/AM19/	Lic.No/Date:0510409053 26.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl.No.	Import items	Qty.
ROSUVASTATIN CALCIUM	1kg	1	tert-Butyl-2-((4R,6S)-6-((E)-2-(4(-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl)amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl)acetate	1.425 kg
		2	Methanol	2.53 kg
		3	tert-butyl methyl ether (MTBE)	0.79 kg

RA may take appropriate action as per the decision of Norms Committee.

861	**Case No.:761/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02218/AM19/	RLA File :08/24/040/00310/AM19/	Lic.No/Date:0810144172 26.12.2018	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

862	**Case No.:762/15/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02219/AM19/	RLA File :05/23/040/00403/AM19/	Lic.No/Date:0510409068 26.12.2018	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

863	**Case No.:763/15/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02220/AM19/	RLA File :05/23/040/00404/AM19/	Lic.No/Date:0510409070 26.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tris(3,5-Di-tert-butyl-4-Hydroxy benzyl) Isocyanurate (Kinox-34)	1 kg	1	2,6-Di tert butyl phenol	0.962 kg
		2	Paraformaldehyde (PF) 96%	0.140 kg
		3	Isocyanuric Acid	0.201 kg

RA may take appropriate action as per the decision of Norms Committee.

864	**Case No.:764/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02221/AM19/	RLA File :05/23/040/00302/AM19/	Lic.No/Date:0510409073 26.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2018 dated 15.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piperidine (Min Purity 99%)	1 kg	1	Ruthenium Alumina Catalyst (Ruthenium 5 %)	0.00196
		2	Alumina Silicate Catalyst	0.01896
		3	Denatured Ethyl Alcohol	2.242
		4	Propionaldehyde	No details
		5	Methanol	1.441

RA may take appropriate action as per the decision of Norms Committee.

865	**Case No.:117/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01574/AM19/	RLA File :03/95/040/00988/AM19/	Lic.No/Date:0310825989 27.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
CAMPHOR (EP)	1 kg	1	ALPHA PINENE	1.146 kg

RA may take appropriate action as per the decision of Norms Committee.

866	**Case No.:118/15/82-ALC4/2018**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01575/AM19/	RLA File :03/95/040/00987/AM19/	Lic.No/Date:0310825988 27.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BACDANOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1 kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.7722 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA may take appropriate action as per the decision of Norms Committee.

867	**Case No.:765/15/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02222/AM19/	RLA File :05/24/040/00536/AM19/	Lic.No/Date:0510409096 27.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02 .2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
MENTHOL	1 kg	1	META – CRESOL98.5% PURE	1.5 kg
		2	ISO PROPYL ALCOHOL	Not allowed

RA may take appropriate action as per the decision of Norms Committee

868	**Case No.:766/15/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02223/AM19/	RLA File :09/24/040/00471/AM19/	Lic.No/Date:0910067002 27.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

869	**Case No.:767/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02224/AM19/	RLA File :03/94/040/00826/AM19/	Lic.No/Date:0310825972 27.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

870

Case No.:768/15/82-ALC4/2018	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02225/AM19/	RLA File :03/94/040/00815/AM19/	Lic.No/Date:0310825982 27.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
HYDROXY CHLOROQUINE SULPHATE	1kg	1	Acetobutyrolactone (ABL)	1.4515 kg
		2	2-Ethylamino-Ethanol(Mono Ethyl Ethanolamine)	1.8434 kg
		3	Ethoxy Methylene Malonic Acid Ester [EMME]	1.1464 kg
		4	Metachloro Aniline	0.6746 kg
		5	S.B. Toluene	1.6773 kg
		6	Methanol	3.48 kg
		7	Iso Propyl Alcohol	1.49 kg
		8	Methylene Chloride (Methylene Di Chloride)	5.18 kg

RA may take appropriate action as per the decision of Norms Committee.

871	**Case No.:116/15/82-ALC4/2018**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01573/AM19/	RLA File :03/95/040/01022/AM19/	Lic.No/Date:0310826001 28.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

872	**Case No.:770/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02227/AM19/	RLA File :03/94/040/00818/AM19/	Lic.No/Date:0310826011 28.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

873	**Case No.:120/15/82-ALC4/2018**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01577/AM19/	RLA File :03/95/040/01026/AM19/	Lic.No/Date:0310826031 31.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2018 dated 15.11.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
APOMORPHINE HYDROCHLORIDE EP/BP/USP	1 kg	1	MORPHINE BASE	3.40 kg

RA may take appropriate action as per the decision of Norms Committee.

874	**Case No.:121/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01578/AM19/	RLA File :03/95/040/00710/AM19/	Lic.No/Date:0310826028 31.12.2018	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

875	**Case No.:771/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02228/AM19/	RLA File :09/24/040/00448/AM19/	Lic.No/Date:0910067005 31.12.2018	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

876	**Case No.:772/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02229/AM19/	RLA File :09/24/040/00445/AM19/	Lic.No/Date:0910067006 31.12.2018	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

877	**Case No.:774/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02231/AM19/	RLA File :09/24/040/00465/AM19/	Lic.No/Date:0910067013 31.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tobramycin Ophthalmic solution USP 0.3% 3mg/ml, 5ml fill in a bottle	151500.000 Number	1	Tobramycin	2.386 kg

RA may take appropriate action as per the decision of Norms Committee.

878	**Case No.:775/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02232/AM19/	RLA File :09/24/040/00482/AM19/	Lic.No/Date:0910067014 31.12.2018	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

879	**Case No.:776/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02233/AM19/	RLA File :52/24/040/00072/AM19/	Lic.No/Date:5210042894 31.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 9/82-ALC4/2018 dated 18.09.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1-PHENYL OXINDOLE	1 kg	1	DIPHENYL AMINE (Diphenyl amine -99.6%MIN.)	1.20 kg
		2	CHLOROACETYL CHLORIDE	0.81 kg

RA may take appropriate action as per the decision of Norms Committee.

880	**Case No.:777/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02234/AM19/	RLA File :31/83/040/00135/AM19/	Lic.No/Date:3110067270 31.12.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2018 dated 16.10.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Mono Methyl Ether of Hydroquinone - MEHQ	1 kg	1	Phenol	1.1077 kg
		2	Dimethyl Sulphate	0.8470 kg
		3	Caustic Lye	0.5346 kg
		4	Hydrogen Peroxide (60%) PURITY 60%	0.8 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

881	**Case No.:778/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02235/AM19/	RLA File :31/83/040/00138/AM19/	Lic.No/Date:3110067271 31.12.2018	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol	1.1064 kg
		2	Dimethyl Sulphate	0.847 kg
		3	Caustic Lye	0.447 kg
		4	Hydrogen Peroxide PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

882	**Case No.:779/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02236/AM19/	RLA File :31/83/040/00129/AM19/	Lic.No/Date:3110067272 31.12.2018	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

883	**Case No.:780/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02237/AM19/	RLA File :31/83/040/00148/AM19/	Lic.No/Date:3110067273 31.12.2018	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

884	**Case No.:781/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02238/AM19/	RLA File :31/83/040/00149/AM19/	Lic.No/Date:3110067274 31.12.2018	Defer Date:
	Decision: Application received from RLA, Pune. Deferred for comments of TE.			

885	**Case No.:119/15/82-ALC4/2018**	Party Name:THINQ PHARMA CRO LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01576/AM19/	RLA File :03/95/040/00872/AM19/	Lic.No/Date:0310826050 01.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

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	Case No.:782/15/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02239/AM19/	RLA File :03/94/040/00811/AM19/	Lic.No/Date:0310826049 01.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.685 kg

RA may take appropriate action as per the decision of Norms Committee.

887	**Case No.:783/15/82-ALC4/2018**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02240/AM19/	RLA File :07/24/040/00234/AM19/	Lic.No/Date:0710114355 01.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA may take appropriate action as per the decision of Norms Committee.

888	**Case No.:784/15/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02241/AM19/	RLA File :09/24/040/00490/AM19/	Lic.No/Date:0910067021 01.01.2019	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

889	**Case No.:785/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02242/AM19/	RLA File :03/95/040/01003/AM19/	Lic.No/Date:0310826058 01.01.2019	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

890	**Case No.:786/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02243/AM19/	RLA File :03/95/040/01008/AM19/	Lic.No/Date:0310826059 01.01.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETIZOLAM TABLETS 0.5MG (NET WT. 18.00 KGS, WEIGHT OF DRUG : 18.900 KGS)	1 Number	1	ETIZOLAM JP	0.51 mg/0.50 mg tablet
ETIZOLAM TABLETS 1 MG (NET WT. 7.00 KGS, WEIGHT OF DRUG : 7.350 KGS)	1 Number	1	ETIZOLAM JP	1.02 mg/1 mg tablet

RA may take appropriate action as per the decision of Norms Committee.

891	**Case No.:787/15/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02244/AM19/	RLA File :03/94/040/00829/AM19/	Lic.No/Date:0310826062 01.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2018 dated 14.01.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
PYRANTEL PAMOATE	1 kg	1	Thiophene 2 Aldehyde	0.30 kg
		2	Bon Acid	0.77 kg
		3	Iso Propyl Alcohol	0.32 kg
		4	Citric Acid	0.45 kg
		5	Aceto Nitrile	0.28 kg

RA may take appropriate action as per the decision of Norms Committee.

892	**Case No.:843/15/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02300/AM19/	RLA File :03/94/040/00825/AM19/	Lic.No/Date:0310826061 01.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

893	**Case No.:204/15/82-ALC4/2018**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01661/AM19/	RLA File :05/24/040/00557/AM19/	Lic.No/Date:0510409163 02.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Mydrimax Eye Drops 5ml Vial (Each ml Containing 8 mg Tropicamide)	1 Number	1	Tropicamide	40.8 mg / 5 ml vial

RA may take appropriate action as per the decision of Norms Committee.

894	**Case No.:788/15/82-ALC4/2018**	Party Name:MANKIND PHARMA LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02245/AM19/	RLA File :05/24/040/00552/AM19/	Lic.No/Date:0510409149 02.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

895	**Case No.:789/15/82-ALC4/2018**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02246/AM19/	RLA File :08/24/040/00253/AM19/	Lic.No/Date:0810144202 02.01.2019	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

896	**Case No.:122/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01579/AM19/	RLA File :03/95/040/00861/AM19/	Lic.No/Date:0310826111 03.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

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Case No.:790/15/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02247/AM19/	RLA File :08/24/040/00313/AM19/	Lic.No/Date:0810144214 03.01.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 8/82-ALC4/2018dated 31.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BENZTROPINE MESYLATE INJECTION USP 2MG/2ML (1MG/ML) (ACTIVE INGREDIENT : BENZTROPINE MESYLATE USP - NET WT. 0.640 KGS) & (PACKING MATERIAL IN FINISHED FORM - NET NOS. 319860)	250000 Vials	1	BENZTROPINE MESYLATE USP	550 gm
		2	VIAL 2ML CLEAR TREATED TYPE I SCHOTT	Relevant as per Packing Policy
		3	RS RFS OMN.P 13MM(V9239FM259)DATW-SITE.T	Relevant as per Packing Policy

RA may take appropriate action as per the decision of Norms Committee.

898	**Case No.:791/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02248/AM19/	RLA File :03/95/040/00989/AM19/	Lic.No/Date:0310826119 03.01.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

899	**Case No.:792/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02249/AM19/	RLA File :09/24/040/00479/AM19/	Lic.No/Date:0910067026 03.01.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. It was decided to forward a copy of application to DBT for its comments.			

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	Case No.:793/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02250/AM19/	RLA File :09/24/040/00463/AM19/	Lic.No/Date:0910067027 03.01.2019	

Decision: The Committee considered case as per agenda and in the presence of the technical experts, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.752 kg
		2	CholorosulphonylIsocynate	0.53 kg
		3	(Z)-2-Methoxy Imino (Furyl-2-YL) Acetic Acid Ammonium Salt (SMIA)	0.70 kg
		4	Dimethyl Acetamide	0.85 kg
		5	Methylene Chloride	5.00 kg
		6	Acetone	3.80 kg
		7	Methanol	1.30 kg
		8	Activated Carbon	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

901

	Case No.:794/15/82-ALC4/2018	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02251/AM19/	RLA File :03/94/040/00836/AM19/	Lic.No/Date:0310826132 03.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

902	**Case No.:795/15/82-ALC4/2018**	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02252/AM19/	RLA File :08/24/040/00254/AM19/	Lic.No/Date:0810144230 03.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CITRIC ACID ANHYDROUS USP/ KOSHER	1500.000 MT	1	CITRIC ACID ANHYDROUS	1500.000 MT

RA concerned may take further necessary action as per above decision of NC.

903	**Case No.:796/15/82-ALC4/2018**	Party Name:D.K.BIOPHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02253/AM19/	RLA File :03/94/040/00842/AM19/	Lic.No/Date:0310826158 04.01.2019	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

904	**Case No.:798/15/82-ALC4/2018**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02255/AM19/	RLA File :09/24/040/00488/AM19/	Lic.No/Date:0910067032 04.01.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

905	**Case No.:1072/15/82-ALC4/2018**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02529/AM19/	RLA File :04/24/040/00218/AM19/	Lic.No/Date:0410165065 04.01.2019	Defer Date:

Decision: Application received from RLA, Chennai. Deferred for comments of TE.

906	**Case No.:109/15/82-ALC4/2018**	Party Name:U SQUARE LIFESCIENCE PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01566/AM19/	RLA File :08/24/040/00329/AM19/	Lic.No/Date:0810144243 07.01.2019	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

907	**Case No.:200/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01657/AM19/	RLA File :05/24/040/00563/AM19/	Lic.No/Date:0510409206 07.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges Cherry 2350 MG PER TABLET	1 Number tablet (Lozenges)	1	ISOMALT ST-M	1822.00 mg / tablet
		2	Lycasin 80/55 (Maltitol)	456.00 mg / tablet
		3	D&C red no. 33	0.055 mg / tablet
		4	FD&C Red no. 40	0.073 mg / tablet
		5	Benzocaine USP	15.30 mg / tablet
		6	Wild Cherry Flavour TAK	12.71 mg / tablet
		7	Cherry Bark FL NAT	4.90 mg /tablet
		8	Intensate Cool Flavour TAK052848	4.70 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

908	**Case No.:202/15/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01659/AM19/	RLA File :05/24/040/00554/AM19/	Lic.No/Date:0510409204 07.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

909	**Case No.:203/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01660/AM19/	RLA File :05/24/040/00562/AM19/	Lic.No/Date:0510409205 07.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges-Honey Lemon 2350 MG PER TABLET	1 Number	1	ISOMALT ST-M	2313.35 mg / tablet
		2	D&C YELLOW NO. 10	0.44 mg / tablet
		3	FD&C YELLOW NO. 6	0.007 mg/ tablet
		4	Benzocaine USP	15.30 mg / tablet
		5	HONEY & LEMON FLAVOUR TAK 042202	6.444 mg / tablet
		6	INTENSATE COOL FLAV TAK 052848	4.70 mg / tablet
		7	MOUTHFEEL ENHANCER TAK 053628	2.30 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

910	**Case No.:799/15/82-ALC4/2018**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02256/AM19/	RLA File :05/23/040/00419/AM19/	Lic.No/Date:0510409214 07.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Zinc Pyrithone 50% FPS (Fine Particle Suspension)	1 kg	1	Zinc Pyrithone	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

911	**Case No.:800/15/82-ALC4/2018**	Party Name:LUPIN LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02257/AM19/	RLA File :03/95/040/01047/AM19/	Lic.No/Date:0310826190 07.01.2019	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

912

Case No.:802/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approve d**
HQ File :01/82/050/02259/AM19/	RLA File :09/24/040/00467/AM19/	Lic.No/Date:0910067042 08.01.2019	Defer Date:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Cefprozil	1 kg	1	7 AMINO CEPHALOSPORONIC ACID (7 ACA)	0.571 kg
		2	METHYLENE CHLORIDE	15.00 kg
		3	DIMETHYL FORMAMIDE (DMF)	2.20 kg
		4	(IODO)-TRIMETHYLSILANE (TMSI)	2.38 kg
		5	N,O-BIS-(TRIMETHYLSILYL)ACETAMIDE (BSA)	2.22 kg
		6	ACTIVATED CARBON	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

913	**Case No.:803/15/82-ALC4/2018**	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02260/AM19/	RLA File :09/24/040/00478/AM19/	Lic.No/Date:0910067045 08.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4-Chloro-2-trifluoro acetyl aniline hydrochloride hydrate	1 kg	1	p-Chloroaniline	0.626 kg
		2	Pivaloyl chloride	0.652 kg
		3	Ethyl trifluoro acetate	0.681 kg
		4	n-Butyl chloride	1.133 kg
		5	Lithium metal	0.168 kg
		6	Methyl tertiary butyl ether	2.45 kg

RA concerned may take further necessary action as per above decision of NC.

914	**Case No.:201/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01658/AM19/	RLA File :05/24/040/00572/AM19/	Lic.No/Date:0510409279 09.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

915	**Case No.:211/15/82-ALC4/2018**	Party Name:PI INDUSTRIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01668/AM19/	RLA File :13/24/040/00123/AM19/	Lic.No/Date:1310049170 09.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
1-(3-Chloro-4,5,6,7-tetrahydropyrazolo[1,5-a]pyridin-2-yl)-5-[methyl(prop-2-ynyl)amino]pyrazole-4-carbonitrile (PYRACLONIL)	1 kg	1	Malononitrile	0.565 kg
		2	Trimethylorthoformate	1.98 kg
		3	5-Chlorovaleryl chloride	1.20 kg
		4	Vinylidene Chloride	0.98 kg
		5	Hydrazine hydrate	2.08 kg
		6	Propargyl chloride 65% Xylene Solution	0.70 kg
		7	Triethyl amine	0.862 kg

RA concerned may take further necessary action as per above decision of NC.

916	**Case No.:804/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02261/AM19/	RLA File :31/83/040/00154/AM19/	Lic.No/Date:3110067277 09.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 6/82-ALC4/2018, dated 26.07.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
2,6 Xylidine	1 kg	1	2,6 xylenol	1.40 kg

RA concerned may take further necessary action as per above decision of NC.

917	**Case No.:805/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Case Deferred**
	HQ File :01/82/050/02262/AM19/	RLA File :31/83/040/00157/AM19/	Lic.No/Date:3110067278 09.01.2019	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

918	**Case No.:806/15/82-ALC4/2018**	Party Name:ANUH PHARMA LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02263/AM19/	RLA File :03/94/040/00816/AM19/	Lic.No/Date:0310826263 09.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No.13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Betamethasone Sodium Phosphate	1 kg	1	Betamethasone IP/BP/EP/USP	0.78 kg

RA concerned may take further necessary action as per above decision of NC.

919	**Case No.:841/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02298/AM19/	RLA File :05/23/040/00455/AM19/	Lic.No/Date:0510409259 09.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 13.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CEFTAZIDIME FOR INJECTION 1.0GM.	1 Number	1	CEFTAZIDIME FOR INJECTION (BULK STERILE)	1.281 gm

RA concerned may take further necessary action as per above decision of NC.

920	**Case No.:123/15/82-ALC4/2018**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01580/AM19/	RLA File :03/95/040/01019/AM19/	Lic.No/Date:0310826282 10.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

921	**Case No.:807/15/82-ALC4/2018**	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02264/AM19/	RLA File :34/24/040/00234/AM19/	Lic.No/Date:3410044811 10.01.2019	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

922	**Case No.:808/15/82-ALC4/2018**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02265/AM19/	RLA File :03/94/040/00659/AM19/	Lic.No/Date:0310826300 10.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

923	**Case No.:809/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02266/AM19/	RLA File :08/24/040/00327/AM19/	Lic.No/Date:0810144289 10.01.2019	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

924	**Case No.:810/15/82-ALC4/2018**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02267/AM19/	RLA File :09/24/040/00506/AM19/	Lic.No/Date:0910067056 10.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-(METHOXYCARBONYL)-4-OXO-1, 4-DIHYDROPYRIDINE-3-CARBOXYLIC ACID (DOLUTEGRAVIR SODIUM (DSS-I))	1 kg	1	METHYL-4-METHOXY ACETOACETATE	0.75 kg
		2	DIMETHYL OXALATE	0.735 kg
		3	LITHIUM HYDROXIDE MONOHYDRATE (TECH GRADE)	0.591 kg
		4	AMINO ACETALDEHYDE DIMETHYL ACETAL	1.515 kg
		5	DIMETHYL FORMAMIDE DIMETHYL ACETAL	0.323 kg
		6	METHYLENE CHLORIDE	3.094 kg

RA concerned may take further necessary action as per above decision of NC.

925	**Case No.:811/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02268/AM19/	RLA File :08/24/040/00328/AM19/	Lic.No/Date:0810144290 10.01.2019	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

926	**Case No.:812/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02269/AM19/	RLA File :31/83/040/00158/AM19/	Lic.No/Date:3110067279 10.01.2019	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

927

Case No.:813/15/82-ALC4/2018	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02270/AM19/	RLA File :22/24/040/00073/AM19/	Lic.No/Date:2210016052 10.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-AVCA	1 kg	1	GCLE	2.672 kg
		2	Triphenyl Phosphine	1.26 kg
		3	DMF	2.00 kg
		4	Methanol	7.87 kg
		5	Methylene Chloride	10.31 kg

RA concerned may take further necessary action as per above decision of NC.

928

Case No.:814/15/82-ALC4/2018	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02271/AM19/	RLA File :09/24/040/00509/AM19/	Lic.No/Date:0910067057 11.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
NAPROXEN	1 kg	1	DL-NAPROXEN	1.17 kg
		2	N-OCTYL-D-GLUCAMINE	0.0882 kg
		3	METHANOL	2.02 kg
		4	ACETIC ACID	0.54 kg
		5	TOLUENE	0.84 kg

RA concerned may take further necessary action as per above decision of NC.

929

Case No.:815/15/82-ALC4/2018	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02272/AM19/	RLA File :03/94/040/00889/AM19/	Lic.No/Date:0310826358 14.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

930	**Case No.:816/15/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02273/AM19/	RLA File :03/94/040/00884/AM19/	Lic.No/Date:0310826378 15.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.730 kg

RA concerned may take further necessary action as per above decision of NC.

931	**Case No.:817/15/82-ALC4/2018**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02274/AM19/	RLA File :03/94/040/00830/AM19/	Lic.No/Date:0310826383 15.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

932	**Case No.:818/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02275/AM19/	RLA File :31/83/040/00136/AM19/	Lic.No/Date:3110067283 15.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methoxy Acetophenone (4 MAP)/ Acetyl Anisole	1kg	1	Anisole 93% Max	0.800 kg
		2	Acetic Anhydride 99%	0.752 kg

RA concerned may take further necessary action as per above decision of NC.

933	**Case No.:820/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02277/AM19/	RLA File :09/24/040/00508/AM19/	Lic.No/Date:0910067061 16.01.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

934

Case No.:821/15/82-ALC4/2018	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02278/AM19/	RLA File :09/24/040/00500/AM19/	Lic.No/Date:0910067062 16.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CefpodoximProxetil	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.810 kg
		2	2- Mercapto- Benzothiazol- 2-Aminothiazole- 4yl- Methoxyimino Acetate (MAEM)	0.8378 kg
		3	Dimethyl Carbonate (DMC)	1.422 kg
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.189 kg
		5	Methanol	4.00 kg
		6	Methane sulfonic acid	1.626 kg
		7	Acetone	1.41 kg
		8	Trimethyl orthoformate(TMOF)	0.80 kg
		9	Dimethyl Acetamide (DMAC)	2.35 kg
		10	Toluene	2.22 kg
		11	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

935	**Case No.:822/15/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02279/AM19/	RLA File :09/24/040/00498/AM19/	Lic.No/Date:0910067063 16.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefpodoxime Proxetil	1 kg	1	D-7-AMINO CEPHALOSPORANIC ACID (D-7-ACA)	0.810 kg
		2	2- Mercapto- Benzothiazol- 2- Aminothiazole- 4yl- Methoxyimino Acetate (MAEM)	0.8378 kg
		3	Dimethyl Carbonate (DMC)	1.422 kg
		4	1,1,3,3, - tetramethyl Guanidine (TMG)	0.189 kg
		5	Methanol	4.00 kg
		6	Methane sulfonic acid	1.626 kg
		7	Acetone	1.41 kg
		8	Trimethyl orthoformate(TMOF)	0.80 kg
		9	Dimethyl Acetamide (DMAC)	2.35 kg
		10	Toluene	2.22 kg
		11	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

936	**Case No.:823/15/82-ALC4/2018**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02280/AM19/	RLA File :05/23/040/00441/AM19/	Lic.No/Date:0510409352 16.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

937	**Case No.:824/15/82-ALC4/2018**	Party Name:ASIATIC DRUGS &PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02281/AM19/	RLA File :05/23/040/00417/AM19/	Lic.No/Date:0510409353 16.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AMPICILLIN TRIHYDRATE (6 APA ROUTE)	1 kg	1	6 Amino Penicillanic acid(6-APA)	0.596 kg
		2	Immobilized amidase(HIT-ABC)	0.0018 kg
		3	D-(-)Alpha Phenyl Glycine base(PG Base)	0.304 kg

RA concerned may take further necessary action as per above decision of NC.

938	**Case No.:1026/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02483/AM19/	RLA File :24/24/040/00049/AM19/	Lic.No/Date:2410042628 16.01.2019	Defer Date:

Decision: Application received from RLA, Rajkot. Deferred for comments of TE.

939	**Case No.:825/15/82-ALC4/2018**	Party Name:BRAWN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Case Deferred**
	HQ File :01/82/050/02282/AM19/	RLA File :05/23/040/00467/AM19/	Lic.No/Date:0510409373 17.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

940

Case No.:826/15/82-ALC4/2018	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02283/AM19/	RLA File :03/95/040/01090/AM19/	Lic.No/Date:0310826428 17.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SANJINOL TOCO (2-Ethyl-4-(2 2 3-Trimethylcyclopent-3-en-yl)- but-2-en-1-ol)	1kg	1	Alpha Pinene	1.47 kg
		2	N-Butyraldehyde	0.777 kg
		3	Sec Butanol	0.40 kg
		4	Aluminum Tri-sec-Butoxide	0.072 kg
		5	Di N Butylamine	0.077 kg

RA concerned may take further necessary action as per above decision of NC.

941

Case No.:827/15/82-ALC4/2018	Party Name:INDUSTRIAL TRADING COMPANY	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02284/AM19/	RLA File :03/94/040/00913/AM19/	Lic.No/Date:0310826435 17.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
HYDROCOTISONE BP MICRONISED (Net Content of import item Hydrocotisone Ip/Bp/Usp 73.625 kgs)	73.625 kg	1	HYDROCOTISONEIP/BP/USP	73.625 kg

RA concerned may take further necessary action as per above decision of NC.

942

Case No.:828/15/82-ALC4/2018	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
HQ File :01/82/050/02285/AM19/	RLA File :03/94/040/00865/AM19/	Lic.No/Date:0310826440 17.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

943	**Case No.:206/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01663/AM19/	RLA File :03/95/040/00246/AM19/	Lic.No/Date:0310826456 18.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
6-BROMOHEXYLTRIMETHYL AMMONIUM BROMIDE(BHTAB)	1 kg	1	1,6 HEXANDIOL	1.233 kg
		2	HYDOBROMIC ACID 48%	3.53 kg

RA concerned may take further necessary action as per above decision of NC.

944	**Case No.:207/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/01664/AM19/	RLA File :03/95/040/00247/AM19/	Lic.No/Date:0310826457 18.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
6-BROMOHEXYLTRIMETHYL AMMONIUM BROMIDE(BHTAB)	1 kg	1	1,6 HEXANDIOL	1.233 kg
		2	HYDROBROMIC ACID 48%	3.53 kg

RA concerned may take further necessary action as per above decision of NC.

945	**Case No.:829/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02286/AM19/	RLA File :09/24/040/00499/AM19/	Lic.No/Date:0910067071 18.01.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

946	**Case No.:830/15/82-ALC4/2018**	Party Name:R CHEM (SOMANAHALLI) PVT.LTD,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02287/AM19/	RLA File :09/24/040/00516/AM19/	Lic.No/Date:0910067074 18.01.2019	Defer Date:

Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.

947	**Case No.:831/15/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02288/AM19/	RLA File :03/94/040/00853/AM19/	Lic.No/Date:0310826458 18.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

948	**Case No.:832/15/82-ALC4/2018**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02289/AM19/	RLA File :03/94/040/00837/AM19/	Lic.No/Date:0310826462 18.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

949

Case No.:833/15/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02290/AM19/	RLA File :03/94/040/00885/AM19/	Lic.No/Date:0310826487 21.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 10/82-ALC4/2018, dated 16.10.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
COPPER EDTA , Cu Content 14 % (+/- 1)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.710 kg

RA concerned may take further necessary action as per above decision of NC.

950

Case No.:834/15/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02291/AM19/	RLA File :03/94/040/00901/AM19/	Lic.No/Date:0310826489 21.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM CALCIUM EDTA Content 9.5% (+/-0.5%) as Ca	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.72 kg

RA concerned may take further necessary action as per above decision of NC.

951	**Case No.:835/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02292/AM19/	RLA File :08/24/040/00315/AM19/	Lic.No/Date:0810144365 22.01.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

952

	Case No.:836/15/82-ALC4/2018	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02293/AM19/	RLA File :03/94/040/00916/AM19/	Lic.No/Date:0310826536 22.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 8/82-ALC4/2018, dated 31.08.2018 and 12/82-ALC4/2018 dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DORIPENEM STERILE	1 kg	1	MAP(METHYL VINYL PHOSPHATE:CAS NO.189177-38-3)(4R-6S-3-DIPHENYLOXY-6-1R-HYDROXYETHYL-4-METHYL-7-OXO-1)	2.50 kg
		2	DORIPENEM SIDE CHAIN(4-NITROBENZYL(2S,4S)-4-ACETYLTHIO-2-((N-SULFAMOYL-N-(TERT-BUTOXYCAR.)AMINO)PYRRO.-1-CARBO.)	2.463 kg
METOPROLOL SUCCINATE	1 kg	1	PARA METHOXY ETHYL PHENOL	0.60 kg
		2	EPICHLOROHYDRIN	0.6179 kg
		3	MONO ISO PROPYLAMINE	0.6285 kg
		4	ISO PROPYL ALCOHOL	2.50 kg

RA concerned may take further necessary action as per above decision of NC.

953

	Case No.:837/15/82-ALC4/2018	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02294/AM19/	RLA File :03/94/040/00886/AM19/	Lic.No/Date:0310826539 22.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

954

Case No.:868/15/82-ALC4/2018	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02325/AM19/	RLA File :03/94/040/00904/AM19/	Lic.No/Date:0310826533 22.01.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ROSUVASTATIN CALCIUM (R-10 ROUTE)	1 kg	1	6-[(1E)-2-[4-(4-FLUOROPHENYL)-6-(1-METHYLETHYL)-2-[METHYL (METHYLSULFONYL)AMINO]-5-PYRIMIDINYL] ETHENYL]-2,2-DIMETHY L-1,3-DIOXANE-4-ACETIC ACID 1,1-DIMETHYLETHYL ESTER	1.425 kg

RA concerned may take further necessary action as per above decision of NC.

955

Case No.:839/15/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02296/AM19/	RLA File :03/94/040/00902/AM19/	Lic.No/Date:0310826569 23.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM MAGNESIUM EDTA Content 6% (+/- 0.5) as Mg	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

956	**Case No.:840/15/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02297/AM19/	RLA File :03/94/040/00903/AM19/	Lic.No/Date:0310826570 23.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM MANGANESE EDTA Content 12.5% (+/- 0.5)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.69 kg

RA concerned may take further necessary action as per above decision of NC.

957	**Case No.:869/15/82-ALC4/2018**	Party Name:ALKALI METALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02326/AM19/	RLA File :09/24/040/00495/AM19/	Lic.No/Date:0910067104 23.01.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

958	**Case No.:842/15/82-ALC4/2018**	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02299/AM19/	RLA File :05/24/040/00602/AM19/	Lic.No/Date:0510409465 24.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

959	**Case No.:212/15/82-ALC4/2018**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/01669/AM19/	RLA File :22/24/040/00079/AM19/	Lic.No/Date:2210016070 25.01.2019	Defer Date:

Decision: Application received from RLA, Chandigarh. Deferred for comments of TE.

960	**Case No.:844/15/82-ALC4/2018**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02301/AM19/	RLA File :05/23/040/00475/AM19/	Lic.No/Date:0510409477 25.01.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

961	**Case No.:845/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02302/AM19/	RLA File :03/94/040/00925/AM19/	Lic.No/Date:0310826640 25.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

962	**Case No.:846/15/82-ALC4/2018**	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02303/AM19/	RLA File :03/95/040/01089/AM19/	Lic.No/Date:0310826649 25.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
METHYL SALICYLATE (MIN. 99%) (Phenol Free)	1 kg	1	SALICYLIC ACID	1.1715 kg

RA concerned may take further necessary action as per above decision of NC.

963	**Case No.:847/15/82-ALC4/2018**	Party Name:LIRICON TRADING	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02304/AM19/	RLA File :03/95/040/01055/AM19/	Lic.No/Date:0310826653 25.01.2019	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

964	**Case No.:848/15/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02305/AM19/	RLA File :09/24/040/00505/AM19/	Lic.No/Date:0910067112 28.01.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

965	**Case No.:849/15/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02306/AM19/	RLA File :03/94/040/00922/AM19/	Lic.No/Date:0310826698 30.01.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
AZITHROMYCIN DIHYDRATE	1 kg	1	AZITHROMYCIN AMINE	1.04 kg
		2	ACETONE	0.50 kg

RA concerned may take further necessary action as per above decision of NC

966	**Case No.:850/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02307/AM19/	RLA File :03/95/040/00857/AM19/	Lic.No/Date:0310826716 30.01.2019	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

967	**Case No.:851/15/82-ALC4/2018**	Party Name:SI GROUP - INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02308/AM19/	RLA File :03/95/040/01108/AM19/	Lic.No/Date:0310826724 30.01.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

968	**Case No.:852/15/82-ALC4/2018**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02309/AM19/	RLA File :03/95/040/01115/AM19/	Lic.No/Date:0310826725 30.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SERTRALINE HYDROCHLORIDE	1 kg	1	D MANDELIC ACID	0.392 kg
		2	4-(3,4-DICHLOROPHENYL)-1-TETRALONE	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

969	**Case No.:912/15/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02369/AM19/	RLA File :05/24/040/00618/AM19/	Lic.No/Date:0510409523 30.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL99% PURE & ABOVE	1 kg	1	META-CRESOL ABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL (IPA)	0.3 kg

RA concerned may take further necessary action as per above decision of NC.

970	**Case No.:913/15/82-ALC4/2018**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02370/AM19/	RLA File :05/24/040/00617/AM19/	Lic.No/Date:0510409524 30.01.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
THYMOL99% PURE & ABOVE	1 kg	1	META-CRESOLABOVE 98.5%PURE	0.785 kg
		2	ISO PROPYL ALCOHOL(IPA)	0.3 kg

RA concerned may take further necessary action as per above decision of NC.

971	**Case No.:853/15/82-ALC4/2018**	Party Name:ALPHAMED FORMULATIONS P LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02310/AM19/	RLA File :09/24/040/00511/AM19/	Lic.No/Date:0910067120 31.01.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

972	**Case No.:854/15/82-ALC4/2018**	Party Name:SAI RAM CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02311/AM19/	RLA File :26/24/040/00016/AM19/	Lic.No/Date:2610012873 31.01.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

973	**Case No.:855/15/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02312/AM19/	RLA File :09/24/040/00542/AM19/	Lic.No/Date:0910067122 31.01.2019	Defer Date:
	Decision: RLA, Vishakhapatnam was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vishakhapatnam.			

974	**Case No.:856/15/82-ALC4/2018**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02313/AM19/	RLA File :34/24/040/00308/AM19/	Lic.No/Date:3410044856 31.01.2019	Defer Date:
	Decision: RLA, Vadodara was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Vadodara.			

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Case No.:857/15/82-ALC4/2018	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02314/AM19/	RLA File :03/94/040/00959/AM19/	Lic.No/Date:0310826761 01.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
SODIUM SALICYLATE	1 kg	1	SALICYLIC ACID	0.88 kg

RA concerned may take further necessary action as per above decision of NC.

976	**Case No.:858/15/82-ALC4/2018**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02315/AM19/	RLA File :03/95/040/01138/AM19/	Lic.No/Date:0310826762 01.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

977	**Case No.:859/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02316/AM19/	RLA File :03/95/040/00961/AM19/	Lic.No/Date:0310826773 01.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

978	**Case No.:860/15/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02317/AM19/	RLA File :03/94/040/00894/AM19/	Lic.No/Date:0310826778 01.02.2019	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

979	**Case No.:861/15/82-ALC4/2018**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02318/AM19/	RLA File :09/24/040/00535/AM19/	Lic.No/Date:0910067125 01.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

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	Case No.:862/15/82-ALC4/2018	Party Name:HONOUR LAB LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02319/AM19/	RLA File :09/24/040/00534/AM19/	Lic.No/Date:0910067129 04.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(1R,2S,5R)-2-Isopropyl-5-methylcyclohexyl-(2R,5S)-5-(4-amino-2-oxopyrimidin-1-(2H)-yl)-1,3-oxathiolane-2-carboxylate.	1 kg	1	N,N-Dimethyl formamide	0.25 kg
		2	Hexamethyl disilazane	0.708 kg
		3	Cytosine	0.434 kg
		4	Triphosgene	0.500 kg

RA concerned may take further necessary action as per above decision of NC.

981	**Case No.:863/15/82-ALC4/2018**	Party Name:JAYANT AGRO ORGANICS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02320/AM19/	RLA File :03/94/040/00948/AM19/	Lic.No/Date:0310826798 04.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

982	**Case No.:864/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02321/AM19/	RLA File :03/94/040/00944/AM19/	Lic.No/Date:0310826799 04.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

983	**Case No.:865/15/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02322/AM19/	RLA File :03/94/040/00950/AM19/	Lic.No/Date:0310826803 04.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

984	**Case No.:866/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02323/AM19/	RLA File :03/95/040/00962/AM19/	Lic.No/Date:0310826805 04.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

985	**Case No.:867/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02324/AM19/	RLA File :03/95/040/00867/AM19/	Lic.No/Date:0310826814 04.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

986	**Case No.:870/15/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02327/AM19/	RLA File :05/24/040/00623/AM19/	Lic.No/Date:0510409585 05.02.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

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Case No.:871/15/82-ALC4/2018	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02328/AM19/	RLA File :05/24/040/00628/AM19/	Lic.No/Date:0510409586 05.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Ketorolac Tromethamine Ophthalmic Solution 0.5% w/v 5 ml, (Each ml contains Ketorolac Tromethamine 5 mg (Equivalent to 4.717 Kg of Bulk Drug) (Pharmaceutical Formulations / Standard Grade)	188700.000 Number	1	Ketorolac Tromethamine	4.953 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:872/15/82-ALC4/2018	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02329/AM19/	RLA File :08/24/040/00373/AM19/	Lic.No/Date:0810144495 05.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ELETRIPTAN TABLETS 20 MG (AS HYDROBROMIDE) (ACTIVE INGREDIENT : ELETRIPTAN HYDROBROMIDE EQUIVALENT TO 2.400 KGS OF ELETRIPTAN)	1 Number	1	ELETRIPTAN HYDROBROMIDE	24.735 mg / 20 mg tablet
ELETRIPTAN TABLETS 40 MG (AS HYDROBROMIDE) (ACTIVE INGREDIENT : ELETRIPTAN HYDROBROMIDE EQUIVALENT TO 17.999 KGS OF ELETRIPTAN)	1 Number	2	ELETRIPTAN HYDROBROMIDE	49.47 mg / 40 mg tablet

RA concerned may take further necessary action as per above decision of NC.

989	**Case No.:873/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02330/AM19/	RLA File :08/24/040/00379/AM19/	Lic.No/Date:0810144496 05.02.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

990	**Case No.:874/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02331/AM19/	RLA File :08/24/040/00372/AM19/	Lic.No/Date:0810144497 05.02.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

991	**Case No.:875/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02332/AM19/	RLA File :08/24/040/00381/AM19/	Lic.No/Date:0810144498 05.02.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

992	**Case No.:876/15/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02333/AM19/	RLA File :05/24/040/00634/AM19/	Lic.No/Date:0510409596 05.02.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

993	**Case No.:1027/15/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02484/AM19/	RLA File :24/24/040/00053/AM19/	Lic.No/Date:2410042653 05.02.2019	Defer Date:
	Decision: Application received from RLA, Rajkot. Deferred for comments of TE.			

994	**Case No.:877/15/82-ALC4/2018**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02334/AM19/	RLA File :05/24/040/00642/AM19/	Lic.No/Date:0510409606 06.02.2019	Defer Date:
	Decision: Application received from CLA, New Delhi. Deferred for comments of TE.			

995	**Case No.:878/15/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02335/AM19/	RLA File :52/24/040/00083/AM19/	Lic.No/Date:5210042949 06.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
PARA ANISIDINE / 4-METHOXY BENZENEAMINE /ORGANIC DYE INTERMEDIATE SR-92 / 4-ANISIDINE 99.9%	13008.000 kg	1	PARA ANISIDINE	13008.000 kg

RA concerned may take further necessary action as per above decision of NC.

996	**Case No.:879/15/82-ALC4/2018**	Party Name:SAGA LABORATORIES	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02336/AM19/	RLA File :08/24/040/00368/AM19/	Lic.No/Date:0810144521 06.02.2019	Defer Date:

Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.

997	**Case No.:880/15/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02337/AM19/	RLA File :31/83/040/00162/AM19/	Lic.No/Date:3110067309 06.02.2019	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

998	**Case No.:881/15/82-ALC4/2018**	Party Name:SHILPA MEDICARE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02338/AM19/	RLA File :07/24/040/00263/AM19/	Lic.No/Date:0710114519 07.02.2019	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

999	**Case No.:882/15/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02339/AM19/	RLA File :03/95/040/01150/AM19/	Lic.No/Date:0310826900 07.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

1000	**Case No.:883/15/82-ALC4/2018**	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02340/AM19/	RLA File :08/24/040/00374/AM19/	Lic.No/Date:0810144562 08.02.2019	Defer Date:
	Decision: RLA, Ahmedabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Ahmedabad.			

1001	**Case No.:884/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02341/AM19/	RLA File :09/24/040/00539/AM19/	Lic.No/Date:0910067147 08.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6-DimethylPhenoxy Acetyl Chloride (or) DPC	1 kg	1	2,6 - Dimethyl Phenol	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

1002	**Case No.:885/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02342/AM19/	RLA File :09/24/040/00538/AM19/	Lic.No/Date:0910067148 08.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

1003	**Case No.:886/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02343/AM19/	RLA File :09/24/040/00255/AM19/	Lic.No/Date:0910067152 08.02.2019	
	Decision: The Committee considered the case as per agenda in the presence of Technical Experts and			

in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
RIFAXIMIN Ph.Eur	1kg	1	RIFAMYCIN-O	1.52 kg

RA concerned may take further necessary action as per above decision of NC.

1004	**Case No.:887/15/82-ALC4/2018**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02344/AM19/	RLA File :09/24/040/00543/AM19/	Lic.No/Date:0910067153 08.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

1005	**Case No.:888/15/82-ALC4/2018**	Party Name:ASTRALSTERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02345/AM19/	RLA File :34/24/040/00333/AM19/	Lic.No/Date:3410044867 08.02.2019	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

1006	**Case No.:889/15/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02346/AM19/	RLA File :09/24/040/00520/AM19/	Lic.No/Date:0910067158 11.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cefixime	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	1.4219 kg
		2	Triphenyl Phosphine	0.775 kg
		3	Activated Carbon	0.05 kg
		4	Dimethyl Formamide	2.80 kg
		5	Methylene Chloride	10.00 kg
		6	Mica Ester	0.82 kg

RA concerned may take further necessary action as per above decision of NC.

1007	**Case No.:890/15/82-ALC4/2018**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02347/AM19/	RLA File :09/24/040/00540/AM19/	Lic.No/Date:0910067159 11.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
7-AMINO-3-VINYL-3-CEPHEM-4-CARBOXYLIC ACID (7-AVCA)	1 kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporonic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg
		2	Acetone	8.87 kg
		3	Methylene Chloride	5.70 kg
		4	Methanol	5.70 kg
		5	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

1008	**Case No.:891/15/82-ALC4/2018**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02348/AM19/	RLA File :03/94/040/00970/AM19/	Lic.No/Date:0310826970 11.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

1009	**Case No.:892/15/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02349/AM19/	RLA File :03/94/040/00978/AM19/	Lic.No/Date:0310826971 11.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

1010	**Case No.:893/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02350/AM19/	RLA File :03/94/040/00987/AM19/	Lic.No/Date:0310826997 12.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Clobetasol Propionate Cream USP 0.05% (Pack Size 15gm)(Net Weight of Clobetasol Propionate USP (Micronized) 1.500 Kgs)	200000.000 Packs	1	CLOBETASOL PROPIONATE USP (MICRONIZED)	24.12 kg
Clobetasol Propionate Cream USP 0.05% (Pack size 30gm)(Net Weight of Clobetasol Propionate USP (Micronized) 1.350 Kgs)	90000.000 Packs			
Clobetasol Propionate Cream USP 0.05% (Pack size 45 gm)(Net Weight of Clobetasol Propionate USP (Micronized) 0.900 Kgs)	40000.000 Packs			
Clobetasol Propionate Cream USP 0.05% (Pack size 60gm)(Net Weight of Clobetasol Propionate USP (Micronized) 2.700 Kgs)	90000.000 Packs			
Clobetasol Propionate Ointment USP 0.05% (Pack size 15gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.300 Kgs)	40000.000 Packs			

Clobetasol Propionate Ointment USP 0.05% (Pack size 30gm) (Net Weight of Clobetasol Propionate USP (Micronized) 1.350 Kgs)	90000.000 Packs			
Clobetasol Propionate Ointment USP 0.05% (Pack size 45gm) (Net Weight of Clobetasol Propionate USP (Micronized) 0.900 Kgs)	40000.000 Packs			
Clobetasol Propionate Ointment USP 0.05% (Pack size 60gm) (Net Weight of Clobetasol Propionate USP (Micronized) 2.700 Kgs)	90000.000 Packs			
Clobetasol Propionate Spray 0.05% (Pack size 59ml) (Net Weight of Clobetasol Propionate USP (Micronized) 1.180 Kgs)	40000.000 Packs			
Clobetasol Propionate Spray 0.05% (Pack size 125ml) (Net Weight of Clobetasol Propionate USP (Micronized) 5.625 Kgs)	90000.000 Packs			
Clobetasol Prop. Top Sol USP, 0.05% 25ml (Net Weight of Clobetasol Propionate USP (Micronized) 0.938 Kgs)	75000.000 Packs			
Clobetasol Prop. Top Sol USP, 0.05% 50ml (Net Weight of Clobetasol Propionate USP (Micronized) 1.250 Kgs)	50000.000 Packs			
Clobetasol Pro Shampoo, 0.05 % 118ml (Net Weight of Clobetasol Propionate USP (Micronized) 2.950 Kgs)	50000.000 Packs			

RA concerned may take further necessary action as per above decision of NC.

1011	**Case No.:894/15/82-ALC4/2018**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02351/AM19/	RLA File :34/24/040/00328/AM19/	Lic.No/Date:3410044883 12.02.2019	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

1012	**Case No.:895/15/82-ALC4/2018**	Party Name:RASULA PHARMACEUTICALS & FINE CHEMICALS	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02352/AM19/	RLA File :09/24/040/00546/AM19/	Lic.No/Date:0910067163 12.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl.No.	Import items	Qty.
PROPYL PARABEN SODIUM/SODIUM PROPYL HYDROXY BENZOATE/SODIUM PROPYL PARA HYDROXY BENZOATE USP/BP/EP	1 kg	1	PARA HYDROXY BENZOIC ACID (PHBA)	0.76 kg
		2	N-PROPANOL	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

1013	**Case No.:899/15/82-ALC4/2018**	Party Name:ATUL LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02356/AM19/	RLA File :08/24/040/00371/AM19/	Lic.No/Date:0810144581 12.02.2019	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

1014	**Case No.:896/15/82-ALC4/2018**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02353/AM19/	RLA File :09/24/040/00555/AM19/	Lic.No/Date:0910067168 13.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1015	**Case No.:897/15/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02354/AM19/	RLA File :09/24/040/00551/AM19/	Lic.No/Date:0910067170 13.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1016	**Case No.:898/15/82-ALC4/2018**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02355/AM19/	RLA File :09/24/040/00558/AM19/	Lic.No/Date:0910067171 13.02.2019	Defer Date:
	Decision: RLA, Hyderabad was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Hyderabad.			

1017	**Case No.:900/15/82-ALC4/2018**	Party Name:ENCEE AROMATICS PVT. LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02357/AM19/	RLA File :32/24/040/00056/AM19/	Lic.No/Date:3210078858 13.02.2019	Defer Date:
	Decision: Application received from RLA, Coimbatore. Deferred for comments of TE.			

1018	**Case No.:901/15/82-ALC4/2018**	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02358/AM19/	RLA File :07/24/040/00244/AM19/	Lic.No/Date:0710114543 13.02.2019	Defer Date:
	Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.			

1019	**Case No.:902/15/82-ALC4/2018**	Party Name:INNOVARE LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02359/AM19/	RLA File :09/24/040/00549/AM19/	Lic.No/Date:0910067173 14.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

1020	**Case No.:903/15/82-ALC4/2018**	Party Name:MATRIX FINE SCIENCES PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02360/AM19/	RLA File :03/95/040/01113/AM19/	Lic.No/Date:0310827030 14.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

1021	**Case No.:904/15/82-ALC4/2018**	Party Name:SIDDHARTH CARBOCHEM PRODUCTS LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02361/AM19/	RLA File :03/95/040/01162/AM19/	Lic.No/Date:0310827031 14.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
METHYL SALICYLATE (MIN. 99%)(PHENOL FREE)	1 kg	1	SALICYLIC ACID	1.1715 kg

RA concerned may take further necessary action as per above decision of NC.

1022	**Case No.:905/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02362/AM19/	RLA File :05/23/040/00508/AM19/	Lic.No/Date:0510409675 15.02.2019	Defer Date:

Decision: Application received from CLA, New Delhi. Deferred for comments of TE.

1023	**Case No.:906/15/82-ALC4/2018**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02363/AM19/	RLA File :05/23/040/00507/AM19/	Lic.No/Date:0510409676 15.02.2019	Defer Date:

Decision: CLA, New Delhi was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from CLA, New Delhi.

1024	**Case No.:907/15/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02364/AM19/	RLA File :09/24/040/00515/AM19/	Lic.No/Date:0910067181 15.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1025	**Case No.:909/15/82-ALC4/2018**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02366/AM19/	RLA File :05/24/040/00657/AM19/	Lic.No/Date:0510409689 19.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 2/82-ALC4/2018, dated 16.05.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Brinex (Brinzolamide Opthalmic Suspension 1%) 5ml / Brinex-M (Brinzolamide 1.0% Opthalmic Suspension)-5ml	1 Pack	1	Brinzolamide	0.0525gm/ pack

RA concerned may take further necessary action as per above decision of NC.

1026	**Case No.:910/15/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02367/AM19/	RLA File :03/94/040/00977/AM19/	Lic.No/Date:0310827110 19.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
ETODOLAC	1 kg	1	7-Ethyl Tryptophol	0.77 kg
		2	Methyl-3-Oxopentanoate	0.58 kg
		3	Methanol	1.46 kg

RA concerned may take further necessary action as per above decision of NC.

1027	**Case No.:911/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02368/AM19/	RLA File :03/95/040/01195/AM19/	Lic.No/Date:0310827118 19.02.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

1028	**Case No.:914/15/82-ALC4/2018**	Party Name:PI INDUSTRIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02371/AM19/	RLA File :13/24/040/00127/AM19/	Lic.No/Date:1310049209 20.02.2019	:

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-Chloro-6-thiomethyl toluene (2C6SMT)	1 kg	1	3-Chloro-2-Methyl Aniline (CMA)	0.996 kg
		2	Sodium Methyl Mercaptide (21%)	2.522 kg
		3	Sodium Nitrite	0.589 kg

RA concerned may take further necessary action as per above decision of NC.

1029	**Case No.:915/15/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02372/AM19/	RLA File :05/24/040/00650/AM19/	Lic.No/Date:0510409704 20.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC PLASTICIZER (DOTP)	1 kg	1	PURE TERA PHTHALIC ACID	0.3797 kg
		2	2 ETHYL HEXANOL	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

1030	**Case No.:916/15/82-ALC4/2018**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02373/AM19/	RLA File :09/24/040/00569/AM19/	Lic.No/Date:0910067192 20.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1031	**Case No.:917/15/82-ALC4/2018**	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02374/AM19/	RLA File :05/24/040/00666/AM19/	Lic.No/Date:0510409708 21.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
BETAMETHASONE MICRONISED	1 kg	1	BETAMETHASONE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

1032	**Case No.:918/15/82-ALC4/2018**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02375/AM19/	RLA File :09/24/040/00562/AM19/	Lic.No/Date:0910067194 21.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No.14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CLOPIDOGREL CAMPHORSULFONATE	1 kg	1	Thiophene-2-Ethylamine	0.53 kg
		2	L-Camphor Sulfonic Acid	0.455 kg

RA concerned may take further necessary action as per above decision of NC.

1033	**Case No.:919/15/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02376/AM19/	RLA File :09/24/040/00573/AM19/	Lic.No/Date:0910067198 21.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1034	**Case No.:920/15/82-ALC4/2018**	Party Name:ORCH LABORATORIES INDIA PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02377/AM19/	RLA File :09/24/040/00583/AM19/	Lic.No/Date:0910067199 21.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4-AMINO-2-OXO-PYRIMIDINYL-OXATHIOLANE-2-CARBOXYLIC ACID-ISOPROPYL-METHYL-CYCLOHEXYLESTER (CHE)	1 kg	1	Glyoxylic Acid 50%	0.746 kg
		2	L (-) menthol (Fresh/Recovery)	0.751 kg
		3	Cyclohexane	0.790 kg
		4	2,5-Dihydroxy-1,4-Dithiane	0.327 kg
		5	Cytosine	0.434 kg
		6	Hexamethyl Disilazane	0.708 kg
		7	Methylene Dichloride	3.00 kg
		8	Triphosgene	0.50 kg
		9	n-Hexane	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

1035	**Case No.:921/15/82-ALC4/2018**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02378/AM19/	RLA File :09/24/040/00411/AM19/	Lic.No/Date:0910067202 21.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1036	**Case No.:922/15/82-ALC4/2018**	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02379/AM19/	RLA File :03/94/040/01015/AM19/	Lic.No/Date:0310827201 21.02.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

1037	**Case No.:923/15/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02380/AM19/	RLA File :03/94/040/01000/AM19/	Lic.No/Date:0310827203 21.02.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

1038	**Case No.:924/15/82-ALC4/2018**	Party Name:INDO AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02381/AM19/	RLA File :03/94/040/00984/AM19/	Lic.No/Date:0310827206 21.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

1039	**Case No.:926/15/82-ALC4/2018**	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02383/AM19/	RLA File :05/24/040/00647/AM19/	Lic.No/Date:0510409744 22.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PVC PLASTICIZER (DOTP)	1 kg	1	PURE TERA PHTHALIC ACID	0.3797 kg
		2	2 ETHYL HEXANOL	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

1040	**Case No.:927/15/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02384/AM19/	RLA File :09/24/040/00580/AM19/	Lic.No/Date:0910067211 22.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

1041	**Case No.:928/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02385/AM19/	RLA File :03/95/040/01025/AM19/	Lic.No/Date:0310827226 22.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

1042	**Case No.:929/15/82-ALC4/2018**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02386/AM19/	RLA File :03/95/040/01186/AM19/	Lic.No/Date:0310827227 22.02.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

1043	**Case No.:930/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02387/AM19/	RLA File :03/95/040/00427/AM19/	Lic.No/Date:0310827228 22.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ETHYL-2-BROMOBUTYRATE	1 kg	1	N-BUTYRIC ACID	0.743 kg
		2	HYDROBROMIC ACID 48%	1.425 kg
		3	HYDROGEN PEROXIDE 50%	0.3618 kg
		4	ETHANOL	0.2948 kg

RA concerned may take further necessary action as per above decision of NC.

1044	**Case No.:931/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02388/AM19/	RLA File :03/95/040/01227/AM19/	Lic.No/Date:0310827242 22.02.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

1045	**Case No.:932/15/82-ALC4/2018**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02389/AM19/	RLA File :03/95/040/01209/AM19/	Lic.No/Date:0310827243 22.02.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

1046	**Case No.:933/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02390/AM19/	RLA File :03/95/040/00996/AM19/	Lic.No/Date:0310827254 22.02.2019	Defer Date:

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.

1047	**Case No.:934/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02391/AM19/	RLA File :34/24/040/00356/AM19/	Lic.No/Date:3410044929 22.02.2019	Defer Date:

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

1048	**Case No.:935/15/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02392/AM19/	RLA File :34/24/040/00355/AM19/	Lic.No/Date:3410044930 22.02.2019	Defer Date:
	Decision: Application received from RLA, Vadodara. Deferred for comments of TE.			

1049	**Case No.:936/15/82-ALC4/2018**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02393/AM19/	RLA File :09/24/040/00575/AM19/	Lic.No/Date:0910067217 25.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

1050

Case No.:937/15/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02394/AM19/	RLA File :03/94/040/00926/AM19/	Lic.No/Date:0310827269 25.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.685 kg

RA concerned may take further necessary action as per above decision of NC.

1051

Case No.:938/15/82-ALC4/2018	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
HQ File :01/82/050/02395/AM19/	RLA File :03/94/040/01014/AM19/	Lic.No/Date:0310827270 25.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
EDTA DIAMMONIUM Liquid 40%	1 kg	1	ETHYLENE DIAMINE TETRA ACETIC ACID	0.377 kg

RA concerned may take further necessary action as per above decision of NC.

1052	**Case No.:939/15/82-ALC4/2018**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02396/AM19/	RLA File :03/95/040/01045/AM19/	Lic.No/Date:0310827272 25.02.2019	Defer Date:
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to transfer the case to Special Committee.			

1053	**Case No.:941/15/82-ALC4/2018**	Party Name:AMANTA HEALTHCARE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02398/AM19/	RLA File :08/24/040/00405/AM19/	Lic.No/Date:0810144674 25.02.2019	Defer Date:
	Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.			

1054	**Case No.:1031/15/82-ALC4/2018**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02488/AM19/	RLA File :02/24/040/00173/AM19/	Lic.No/Date:0210209010 26.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Noscapine BP USP Ph.Eur JP CP / Noscapine Hydrochloride BP Ph.Eur	1 kg	1	Noscapine Crude Content 95%	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

1055	**Case No.:1032/15/82-ALC4/2018**	Party Name:SYNNAT PHARMA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02489/AM19/	RLA File :02/24/040/00174/AM19/	Lic.No/Date:0210209011 26.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Papaverine Hydrochloride BP/Ph.Eur/USP/JP	1 kg	1	Papaverine Crude Content 95%	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

1056	**Case No.:1033/15/82-ALC4/2018**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02490/AM19/	RLA File :09/24/040/00591/AM19/	Lic.No/Date:0910067219 26.02.2019	Defer Date:
	Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.			

1057	**Case No.:1034/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02491/AM19/	RLA File :05/24/040/00686/AM19/	Lic.No/Date:0510409789 26.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges-Honey Lemon	1 Number	1	ISOMALT ST-M	2313.35 mg / tablet
		2	D&C YELLOW NO.10	0.44 mg / tablet
		3	FD&C YELLOW NO. 6	0.007 mg/ tablet
		4	Benzocaine USP	15.30 mg / tablet
		5	HONEY & LEMON FLAVOUR TAK 042202	6.444 mg / tablet
		6	INTENSATE COOL FLAV TAK 052848	4.70 mg / tablet
		7	MOUTHFEEL ENHANCER TAK 053628	2.30 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

1058	**Case No.:1035/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02492/AM19/	RLA File :05/24/040/00687/AM19/	Lic.No/Date:0510409790 26.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges Cherry	1 Number tablet (Lozenges)	1	ISOMALT ST-M	1822.00 mg / tablet
		2	Lycasin 80/55 (Maltitol)	456.00 mg / tablet
		3	D&C red no. 33	0.055 mg / tablet
		4	FD&C Red no. 40	0.073 mg / tablet
		5	Benzocaine USP	15.30 mg / tablet
		6	Wild Cherry Flavour TAK 040489	12.71 mg / tablet
		7	Cherry Bark FL NAT TAK 054757	4.90 mg /tablet
		8	Intensate Cool Flavour TAK052848	4.70 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

1059	**Case No.:1036/15/82-ALC4/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02493/AM19/	RLA File :05/24/040/00688/AM19/	Lic.No/Date:0510409791 26.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cepacol Extra Strength Lozenges-Sore throat & Cough Mixed Berry	1 Number	1	ISOMALT ST-M	2320.080 mg / tablet
		2	FD&C Red No. 40	0.259 mg / tablet
		3	Spectracol Dual FD&C Blue No. 1	0.001 mg / tablet
		4	Benzocaine USP	8.1864 mg / tablet
		5	Berry Flavour TAK 041362	8.152 mg / tablet
		6	Intensate Masking TAK 041943	4.485 mg / tablet

RA concerned may take further necessary action as per above decision of NC.

1060	**Case No.:1047/15/82-ALC4/2018**	Party Name:AMI ORGANICS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02504/AM19/	RLA File :52/24/040/00086/AM19/	Lic.No/Date:5210042974 26.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No	Import Items	Qty.
1,2,4 - TRIAZOLO (4,3-a) PYRIDIN -3 (2H) - ONE - 98% MIN.	1 kg	1	SEMICARBAZIDE HCL - 99% MIN	2.806 kg
		2	2-Chloro Pyridine	1.37 kg
		3	Mono Ethylene Glycol	1.45 kg

RA concerned may take further necessary action as per above decision of NC.

1061	**Case No.:1051/15/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02508/AM19/	RLA File :03/95/040/01264/AM19/	Lic.No/Date:0310827302 26.02.2019	Defer Date:

Decision: Application received from RLA, Mumbai. Deferred for comments of TE.

1062	**Case No.:1037/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02494/AM19/	RLA File :09/24/040/00497/AM19/	Lic.No/Date:0910067223 27.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1063	**Case No.:1038/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02495/AM19/	RLA File :09/24/040/00530/AM19/	Lic.No/Date:0910067224 27.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1064	**Case No.:1039/15/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02496/AM19/	RLA File :09/24/040/00491/AM19/	Lic.No/Date:0910067225 27.02.2019	Defer Date:

Decision: Application received from RLA, Hyderabad. Deferred for comments of TE.

1065	**Case No.:1040/15/82-ALC4/2018**	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02497/AM19/	RLA File :07/24/040/00274/AM19/	Lic.No/Date:0710114589 27.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 13/82-ALC4/2018, dated 14.01.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
1,3-CYCLOHEXANEDIONE	1 kg	1	RESORCINOL	1.196 kg

RA concerned may take further necessary action as per above decision of NC.

1066	**Case No.:1041/15/82-ALC4/2018**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02498/AM19/	RLA File :07/24/040/00276/AM19/	Lic.No/Date:0710114597 27.02.2019	Defer Date:

Decision: RLA, Bangalore was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Bangalore.

1067	**Case No.:1048/15/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02505/AM19/	RLA File :34/24/040/00347/AM19/	Lic.No/Date:3410044936 27.02.2019	Defer Date:

Decision: Application received from RLA, Vadodara. Deferred for comments of TE.

1068	**Case No.:1052/15/82-ALC4/2018**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02509/AM19/	RLA File :03/94/040/00933/AM19/	Lic.No/Date:0310827339 27.02.2019	Defer Date:

Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.

1069	**Case No.:1042/15/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02499/AM19/	RLA File :31/83/040/00184/AM19/	Lic.No/Date:3110067338 28.02.2019	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

1070	**Case No.:1043/15/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02500/AM19/	RLA File :31/83/040/00176/AM19/	Lic.No/Date:3110067339 28.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Guaiacol	1 kg	1	Phenol	1.1064 kg
		2	Dimethyl Sulphate	0.847 kg
		3	Caustic Lye	0.447 kg
		4	Hydrogen Peroxide PURITY 60%	0.687 kg
		5	Acetone (Solvent)	0.14 kg

RA may take appropriate action as per the decision of Norms Committee.

1071	**Case No.:1044/15/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02501/AM19/	RLA File :08/24/040/00412/AM19/	Lic.No/Date:0810144716 28.02.2019	Defer Date:

Decision: Application received from RLA, Ahmedabad. Deferred for comments of TE.

1072	**Case No.:1049/15/82-ALC4/2018**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02506/AM19/	RLA File :34/24/040/00363/AM19/	Lic.No/Date:3410044939 28.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

1073	**Case No.:1050/15/82-ALC4/2018**	Party Name:AMI LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02507/AM19/	RLA File :34/24/040/00364/AM19/	Lic.No/Date:3410044940 28.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 14/82-ALC4/2018, dated 14.02.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Benfotiamine	1 kg	1	Thiamine Hydrochloride	0.922 kg

RA concerned may take further necessary action as per above decision of NC.

1074	**Case No.:1053/15/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02510/AM19/	RLA File :03/94/040/01042/AM19/	Lic.No/Date:0310827387 28.02.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
OFLOMIL LAK (Oflomil Lacquer/Amorolfine Hydrochloride Nail Lacquer) (Pack size 2.5ml) (Each 1 ml contains Amorolfine hydrochloride 55.7 mg equivalent to Amorolfine 50.00 mg) (Net wt of Amorolfine Hydrochloride is 37.598 Kgs)	270000.000 Packs	1	Amorolfine Hydrochloride	38.35 kg

RA concerned may take further necessary action as per above decision of NC.

1075	**Case No.:1054/15/82-ALC4/2018**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02511/AM19/	RLA File :03/94/040/01022/AM19/	Lic.No/Date:0310827390 28.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ALLOPURINOL	1kg	1	3-Amino Pyrazole Carboxamide Hemisulphate	1.538 kg
		2	Formamide	1.50 kg

RA concerned may take further necessary action as per above decision of NC.

1076	**Case No.:1059/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Approved**
	HQ File :01/82/050/02516/AM19/	RLA File :03/95/040/00897/AM18/	Lic.No/Date:0310827376 28.02.2019	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 12/82-ALC4/2018, dated 12.12.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
BENZYL BROMIDE	1 kg	1	BENZYL ALCOHOL	0.845 kg
		2	HYDROBROMIC ACID 48%	1.450 kg

RA concerned may take further necessary action as per above decision of NC.

1077	**Case No.:1045/15/82-ALC4/2018**	Party Name:SAVA HEALTHCARE LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02502/AM19/	RLA File :31/83/040/00183/AM19/	Lic.No/Date:3110067341 01.03.2019	Defer Date:

Decision: Application received from RLA, Pune. Deferred for comments of TE.

1078	**Case No.:1046/15/82-ALC4/2018**	Party Name:BIOLOGICAL E LTD	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02503/AM19/	RLA File :09/24/040/00536/AM19/	Lic.No/Date:0910067234 01.03.2019	Defer Date:
	Decision: Application received from RLA, Bangalore. It was decided to forward a copy of application to DBT for its comments			

1079	**Case No.:1055/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02512/AM19/	RLA File :03/95/040/01248/AM19/	Lic.No/Date:0310827406 01.03.2019	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

1080	**Case No.:1056/15/82-ALC4/2018**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02513/AM19/	RLA File :03/95/040/01249/AM19/	Lic.No/Date:0310827408 01.03.2019	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

1081	**Case No.:1057/15/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02514/AM19/	RLA File :03/94/040/01019/AM19/	Lic.No/Date:0310827414 01.03.2019	Defer Date:
	Decision: RLA, Mumbai was requested vide e-mail dated 05.04.2019 to furnish the hard copy of 4.07 application of subject Advance Authorization. Application awaited from RLA, Mumbai.			

1082	**Case No.:1058/15/82-ALC4/2018**	Party Name:ZYTEX BIOTECH PVT. LTD.	Meet No/Date:15/82-ALC4/2018 22.03.2019	**Status: Deferred**
	HQ File :01/82/050/02515/AM19/	RLA File :03/95/040/01267/AM19/	Lic.No/Date:0310827415 01.03.2019	Defer Date:
	Decision: Application received from RLA, Mumbai. Deferred for comments of TE.			

Meeting ended with thanks to Chair.

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